

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH PUNE
ORIGINAL APPLICATION NO. 55 OF 2021**

Tausif Bagnikar

... Applicant

Vs.

Nix Polymers and Ors.

... Respondents

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Date :- 10.01.2025

Place :- Sangli

A handwritten signature in blue ink, appearing to read 'Kalyan B', with a horizontal line underneath it.

Advocate for Respondent No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL,
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... Applicant

Vs.

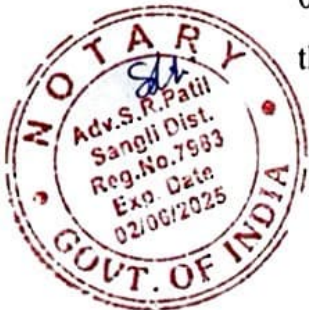
Nix Polymers and Ors.

... Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 1

I, Mahesh Savant, Age: 46 Years, Occu: Small Scale Business Residing at Gaon Bhag, Sangli-416416, the Sole Proprietor of Respondent No. 1 M/s Nix Polymers do hereby state on solemn affirmation as under:

1. I have examined the papers and proceedings of the above Original Application. I am conversant with the facts of the present case being Sole Proprietor of Respondent No. 1 and thus able to depose hereto. I am filing present Affidavit in Reply in pursuance of an Order dated 03.01.2025 passed by this Hon'ble Tribunal to put on record the true and correct facts and to oppose Original Application, Joint Committee Report dated 23.08.2021 as well as E.D.C. Report dated 21.12.2021 forwarded by MPCB and craves leave to file additional affidavit as and when so required with the leave of this Hon'ble Tribunal.
2. At the outset, I deny all allegations, statements and contentions made in the Original Application, Joint Committee Report dated 23.08.2021, E.D.C. Report dated 21.12.2021, Affidavits filed CPCB dated 04.10.2021 and Affidavit in Reply filed by MPCB dated 28.10.2021 to the extent that, the same are contrary to and/or inconsistent with what



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is stated in my Objection to Joint Committee Report (Page 118 to 125) and Affidavit in Reply (page 75-117) both dated 01.12.2021 as well as in the present Affidavit in Reply. Further nothing shall be deemed to have been admitted by this Respondent merely because the same has not been dealt with specifically and/or traversed seriatim.

3. At the outset I states that, Hon'ble Supreme Court in State v. M. Subramanyam (2019) 6 SCC 357, held that the matter of procedure is a handmaid of justice and substantive justice must always prevail over procedural or technical justice. It was further held that procedural lapse cannot be placed on a par with substantive violation of law and failure to explain delay in a procedural matter would operate as res judicata will be a travesty of justice. That with this dictum of Hon'ble Supreme Court, the Respondent No. 1 states that though this Respondent in earlier point of time failed to file specific reply to E.D.C. Report dated 21.12.2021 issued by MPCB is entitled to deal with the same.
4. At the Outset I states that, the Respondent-No.1 duly filed his Affidavit in Reply refuting all the false and concocted pleadings of the Applicant. Further, states that I had also filed objections to Joint Committee Report dated 23.08.2021, however inadvertently reply to E.D.C. Report dated 21.12.2021 remains to be filed. I state that Hon'ble Supreme Court in the case of Rafiq and Anr. Vs. Munshilal and Anr. (1981) 2 SCC 788 has held that the party should not suffer for the inaction, deliberate omission or misdemeanour of his lawyer.
5. At the Outset I states that, since Hon'ble Supreme Court has kept all the contentions of the parties open to be decided by this Hon'ble Tribunal and hence, I beg to this Hon'ble Tribunal to consider all the issues involved in the matter including an issue of neglecting specific



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findings of this Hon'ble Tribunal below allegations of causing pollution while issuing E.D.C. Report dated 21.12.2021.

6. At the Outset I states that, in view of findings recorded in para. 8 of Order dated 12.04.2023 passed by this Hon'ble Tribunal the Respondent No. 1 is only liable to pay penal fees towards violation of Environmental Enactments as no case for causing environmental damage has proved against the Respondent No. 1 either based on the material produced by the Applicant or the report submitted by the Joint Committee appointed by this Hon'ble Tribunal.

7. I state that, so far as the operation of the Respondent No. 1 Unit during COVID Pandemic period is concerned, the Ld. District Collector firstly vide its order dated 22.03.2020 declared eight days complete lock-down as per section 25 of the Disaster Management Act, 2005 and hence, during that period Respondent No. 1 constrained to shut-down its day-to-day operation. Hereto annexed and marked as **Annexure R1** is a copy of order dated 22.03.2020. I state that, thereafter on 17.04.2020 Government of Maharashtra issued necessary guidelines and measures for containment of Covid-19 till 3rd May 2020 Hereto annexed and marked as **Annexure-R2** is a copy of said Guidelines dated 17.04.2020 issued by Government of Maharashtra. I state that, thereafter Government of Maharashtra on 19.05.2020 issued similar Guidelines. I state that due to these restrictions out of COVID Pandemic, the Respondent No. 1 could not conduct its day-to-day activities. Hereto annexed and marked as **Annexure R3** is a copy of Revised Guidelines dated 19.05.2020

8. I state that, in fact Maharashtra Industrial Development Corporation vide its Circular dated 01.07.2020 and 11.11.2020 extended period for



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payment of lease rent on account of outbreak of Covid 19 which prima facie indicates that from 22.03.2020 there was complete lockdown in the State of Maharashtra and due to the same all the business activities wear stand still and as such the entrepreneurs wear unable to pay development charges and hence said Circulars were issued. Hereto annexed and marked Annexure-R4 is a copy of Circular dated 01.07.2020 and Annexure R5 is a copy of Circular dated 11.11.2020. I state that, during this period there was a complete shut down of the business activities of the Respondent No. 1 which can be seen from GST Return submitted by the Respondent No. 1 to the Statutory Authorities. Hereto annexed and marked as Annexure R6 is a copy of GST Returns. I state that since the Respondent No. 1 was fetching electricity from the common electricity meter and hence is unable to provide the same as there were four Units operating on the plot belongs to Rajdhani Spinning Mills Pvt. Ltd. out of which an area admeasuring 250 Sq. Mtrs was subleased to the Respondent No. 1.

9. I state that, I am the only responsible person in my family, who was handling the Respondent No. 1 Unit. I state that due to acute illness of my late father who was at the relevant point of time suffering from Cancer, was unable to conduct day to day activities of my business. I state that my father expired on 23.12.2022 and before the said date for last two years I was following with hospitals for his day-to-day treatment and during that period I was unable to conduct my business activities regularly. Hereto annexed and marked Annexure-R7 are the copies of medical papers of my father and Annexure-R8 is a copy of Death Certificate.


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10. I state that, before passing final order by this Hon'ble Tribunal dated 12.04.2023 as well as order dated 22.05.2024 passed below Misc. Application No. 8 of 2024 filed by this Respondent there was a office Circular dated 12.07.2022 providing for recovery of penal fees against occupiers violating Combine Consent Regime (Consent to establish and consent to operate) under Water (Prevention and Control of Pollution Act) Act, 1974 and under Air (Prevention and Control of Pollution Act) Act, 1974. I state that said Circular was specific to provide recovery of Penal fees against occupiers violating Combine Consent Regime. I state that considering the Original Application and Joint Committee report dated 23.07.2021 my Unit was only liable to penal fees as per said Circular. I state that, however without proving an issue of environment pollution based on documents, the Ld. MPCB while calculating EDC amount has hold that Respondent Unit was involved in Environment Pollution and on the basis of the same calculated exorbitated amount. I state that Ld. MPCB being Statutory Authority was under obligation to place the same on record to arrive at just decision to this Hon'ble Tribunal. Hereto annexed and marked as **Annexure R9** is a copy of Circular dated 12.07.2022 issued by MPCB.

11. I state that there is another Circular dated 27.02.2024 issued by Ld. MPCB granting Amnesty Schene till 31.05.2024 in the matter of recovery of penal fees for violating Combined Consent Regime, wherein formula of calculation is provided in the matter of consent to establish and consent to operate. I state that said Amnesty Scheme was again extended till December, 2024 vide Circular dated 26.09.2024. I state that Respondent Unit is unable to take benefit of the said Amenity Scheme due to wrongly calculation of EDC Amount by erroneously holding that, Respondent No. 1 Unit was creating pollution. Hereto



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annexed and marked as Annexure R10 is the copy of Circular dated 27.02.2024 and Annexure R11 is the copy of Circular dated 26.09.2024.

12. I state that while holding the Respondent No. 1 Unit guilty for environment damage, the Ld. MPCB consider the report of the Joint Committee whereby it is mentioned that some leakage in the nature of spelling off, is contributing to the discharge of chemical to the environment however failed to consider that there is no sample collected by the Ld. Joint Committee for rendering such opinion. I state that further the Joint Committee report recorded discharge happening from the pipeline of Industry in to River Krishna, however no samples were collected and without any materials the said findings become redundant to be relied upon for the purpose of calculation of EDC amount on the part of the Ld. MPCB.
13. I state that, in view of above the EDC Report dated 21.12.2021 issued by Ld. MPCB is required to be called for and further the Ld. MPCB is required to be directed to calculate the said EDC amount on the basis of violating Combined Consent Regime only. Hence this Affidavit

Solemnly affirmed at Mumbai]

Dated this 10th day of January 2025.]

NIX-POLYMERS,

Proprietor
Deponent

Identified by me,

Advocate for Respondent No. 1

Before me,

10 JAN 2025

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VERIFICATION

I, Mahesh Mohan Savant, S/o Mohan Savant Age: 46 Years, Occu: Small Scale Business, Residing at Gaon Bhag, Sangli-416416, the Sole Proprietor of Respondent No. 1 M/s Nix Polymers, today at Sangli, do hereby on verify that the contents of Para No. 1 to 13 are true to my personal knowledge and I believed the same to be true and that I have not suppressed any material fact. The contents of Paragraph No. ___ are my humble prayers.

Solemnly affirmed at Sangli]

Dated this (10 day of January, 2025.]

NIX-POLYMERS,
[Signature]
Proprietor
Deponent

Identified by me,

[Signature]

Advocate for Respondent No. 1

Before me,



Noted & Registered
at Serial Numbers *28*
2025

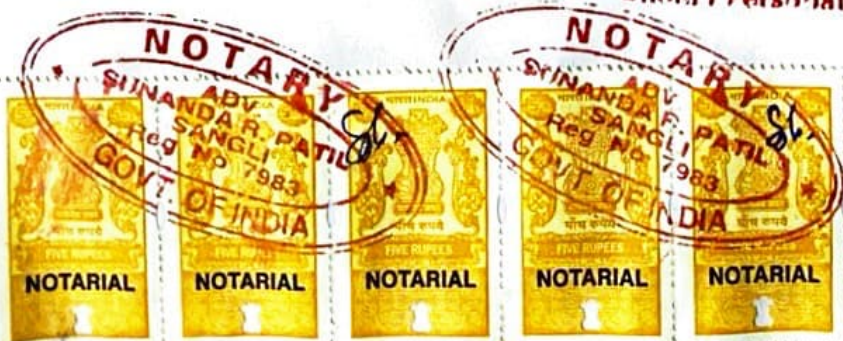
Solemnly affirmed before me by

Shri. Mahesh Mohan Savant Poo. of Nix polymers
Rto Sangli.

Who is identified before me by

Shri. Samyakt. A. Bhatnagar Advr.

Whom I Personally Known.



BEFORE ME

[Signature] 10/01/2025

ADV. SUNANDA R. PATIL
ADVOCATE & NOTARY
GOVT. OF INDIA, REG. NO. 7983
193/13, Govt. Colony,
Vishramhaq, SANGLI 416 415 (M.S.)

10 JAN 2025

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... Applicant

Vs.

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... Respondents

AFFIDAVIT

I, Mahesh Mohan Savant, S/o Mohan Savant Age: 46 Years, Occu: Small Scale Business, Residing at Gaon Bhag, Sangli-416416, the Sole Proprietor of Respondent No. 1 M/s Nix Polymers, today at Sangli, do hereby state that.

1. I state that I have filed the above Affidavit in Reply in pursuance of Order dated 03.01.2025 assed by this Hon'ble Tribunal.
2. I state that I am being sole Proprietor of Respondent No. 1 Unit is fully conversant with the fact and circumstances of the case and as such I am competent to swear this Affidavit in Reply.
3. I state that the Above Affidavit in Reply has been drafted by the Advocate under my instructions and the contents of the same are true and correct to the best of my knowledge and that I have not made any false statement.

Solemnly affirmed at Sangli]

Dated this 10th day of January, 2025.]

NIX-POLYMERS,
M/S
Deponent
Proprietor

Identified by me, *Sanyate B*

Advocate for Respondent No. 1

Noted & Registered
at Serial Numbers *29/2025*
Before me,

Solemnly affirmed before me by

Shri. Mahesh Mohan Savant P.O. Nix polymers.

Who is identified before me by *R/O-Sangli*

Shri. *Sanyate A. Bhatkar Atr.*

Whom I Personally Know

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BEFORE ME

S.R. Patil
10/01/2025
ADV. SUNANDA R. PATIL
ADVOCATE & NOTARY
GOVT. OF INDIA, REG. NO. 7983
193/13, Govt. Colony,
Vishrambag, SANGLI 416 415 (M.S.)

10 JAN 2025

जिल्हाधिकारी तथा जिल्हादंडाधिकारी कार्यालय,सांगली(आपत्ती व्यवस्थापन)पत्ता -विजयनगर, सांगलीफोन -0233-2600500E-mail- sanglirdc@gmail.com

- वाचले 1. भारतीय साथ रोग नियंत्रण अधिनियम 1897
 2. महाराष्ट्र पोलिस अधिनियम 1951 चे कलम 43
 3. आपत्ती व्यवस्थापन अधिनियम 2005, कलम 34 मधील पोटकलम (C)व (m)
 4. महाराष्ट्र शासन क्र. कोरोना 2020.प्र.क्र.58/आरोग्य6 दि.14 मार्च 2020

क्र.गृह.1/कार्या-6/कोरोना/आरआर- 17 /2020

दिनांक:- 22/03/2020

आदेश

ज्याअर्थी, आपत्ती व्यवस्थापन कायदा 2005 मधील कलम 25 अन्वये जिल्हा आपत्ती व्यवस्थापन प्राधिकरणाची स्थापन करण्यात आलेली आहे व त्यातील पोट कलम 2 (अ) नुसार जिल्हादंडाधिकारी हे उक्त प्राधिकरणाचे पदसिद्ध अध्यक्ष आहेत व वाचले क्र.4 अन्वये अधिसूचना प्रसिद्ध केली आहे.

ज्याअर्थी, सद्यपरिस्थितीत कोरोना या विषाणूचा संसर्ग व प्रादुर्भाव पसरण्याची शक्यता लक्षात घेता त्यावर तात्काळ नियंत्रण करणे व कोरोना विषाणूचे संसर्ग रोखणेकरीता त्यावर प्रतिबंधात्मक उपाययोजना आखणे आवश्यक आहे. कोरोना विषाणूच्या प्रसाराचे माध्यम पाहता, सदर विषाणूची लागण एका संक्रमित रुग्णाकडून अन्य व्यक्तीस / इसमास त्याच्या संपर्कात आलेने होते. तसेच देशातील व राज्यातील कोरोना या विषाणूचा वाढता संसर्ग पाहता खालील गोष्टीवर निर्बंध घालणे आवश्यक आहे. असे मत झाले आहे.

त्याअर्थी, मी डॉ.अभिजीत चौधरी, जिल्हादंडाधिकारी तथा अध्यक्ष, जिल्हा आपत्ती व्यवस्थापन प्राधिकरण, सांगली जिल्ह्यात आपत्ती व्यवस्थापन अधिनियम 2005, वाचले क्र. 1 ते 4 नुसार मला प्रदान केलेल्या अधिकाराचा वापर करून या आदेशाद्वारे दि.23.03.2020 पासून ते दि.31.03.2020 रोजीचे रात्री 12.00 वाजे पर्यंत सांगली जिल्ह्यात खालीलप्रमाणे बंदी लागू करणेत येत आहे.

- सर्व खाजगी, कॉर्पोरेट, व्यापारी आस्थापना संपूर्णतः बंद करणेत येत आहेत. मात्र खालील जीवनावश्यक सेवा व वस्तू पुरविणाऱ्या आस्थापना त्यामधून वगळणेत येत आहेत.
 - अन्न धान्य, भाजीपाला, फळे, मांस विक्री केंद्रे, किराणा, दुध इ. जीवनावश्यक वस्तू विक्री करणाऱ्या आस्थापना
 - औषध दुकाने, रुग्णालये, आरोग्य विषयक सेवा पुरविणारी केंद्रे
 - जीवनावश्यक वस्तू उदा. अन्नधान्य, औषध विषयक, कीड नियंत्रण विषयक, वैद्यकीय उपकरणे इ. उत्पादन, वाहतूक व पुरवठा करणारी साखळी यंत्रणा व या विषयाचा ई-व्यापार आणि जीवनावश्यक अन्नधान्य, किराणा, फळे, मांस केंद्रे इ. साठवणूक करून ठेवलेली वेअर होऊसेस
 - पिण्याचे पाणी पुरवठा
 - सार्वजनिक कचरा व्यवस्थापन व स्वच्छता पुरविणाऱ्या सेवा
 - बँकिंग आणि आरबीआय मार्फत नियंत्रित होणाऱ्या इतर सेवा व विमा कंपन्या
 - दूरध्वनी व इंटरनेट सेवा,
 - प्रसारमाध्यमे, वृत्तपत्रे (मिडीया)
 - विजपुरवठा, इंधन (डीझेल - पेट्रोल), गॅस, उर्जा पुरवठा
- खाद्य गृहे, खानावळ, रेस्टोरंट व हॉटेल्स यामध्ये In House Dinning (हॉटेल मध्ये ग्राहकांना बसवून सेवा देणे) यावर बंदी लागू करणेत येत आहे. तथापि घरपोच सेवा, पार्सल व Counter Services यांना बंदी आदेश लागू राहणार नाही.
- जिल्ह्यातील सर्व आठवडी बाजारांना बंदी आदेश लागूराहतील, मात्र सांगली मिरज कुपवाड शहर महानगरपालिका यांचे मालकीची भाजी मंडई, सांगली जिल्ह्यातील सर्व नगरपरिषद व नगरपंचायती हद्दीतील यांच्या मालकीच्या भाजी मंडई व इतर विनिर्दिष्टित भाजी मंडई याना बंदी आदेश लागू राहणार नाही.

....2....

4. महाराष्ट्र राज्य परिवहन महामंडळाच्या परिवहन बसेस मार्फत होणाऱ्या वाहतूक व्यवस्थेस बंदी करणेत येत आहे. मात्र महामंडळा मार्फतच्या अत्यावश्यक सेवा व वस्तू पुरविणाऱ्या वाहतूक व्यवस्थेस सदर बंदी आदेश लागू राहणार नाही.
5. रिक्षा, टॅक्सी (वडाप), खाजगी बसेस, मिनी बसेस व इतरकोणत्याही वाहनाद्वारे होणारी व्यावसायिक प्रवासी वाहतुकीस बंदी आदेश लागू राहतील.

या आदेशाचे उल्लंघन केलेस, संबंधिता विरुद्ध आपत्ती व्यवस्थापन अधिनियम 2005 चे कलम 51 अन्वये तसेच भारतीय दंड संहिता 1860 चे कलम 188 नुसार शिक्षेस पात्र असलेला अपराध केला असे मानण्यात येईल व पुढील कारवाई करणेत येईल.

सदर आदेशाची अंमलबजावणी मुख्य कार्यकारी अधिकारी, पोलीस अधीक्षक, आयुक्त महानगरपालिका, सर्व उपविभागीय दंडाधिकारी, सर्व तहसीलदार, सर्व मुख्याधिकारी नगरपरिषद / नगरपंचायत व संबंधित विभाग यांनी करणेची आहे.

सदरचा आदेश माझे सही शिक्क्यानिशी दिला असे आज दि.22.03.2020



(डॉ.अभिजीत चौधरी)

जिल्हादंडाधिकारी, सांगली तथा अध्यक्ष,
जिल्हा आपत्ती व्यवस्थापन प्राधिकरण, सांगली

प्रत-

1. मुख्य कार्यकारी अधिकारी, जि.प. सांगली यांना पुढील कार्यवाहीसाठी
2. पोलीस अधीक्षक, सांगली यांना पुढील कार्यवाहीसाठी
3. आयुक्त, सां.मि.कु.महानगरपालिका, सांगली यांना पुढील कार्यवाहीसाठी
4. उपप्रादेशिक परिवहन अधिकारी, सांगली
5. उपविभागीय दंडाधिकारी, सर्व यांना पुढील कार्यवाहीसाठी
6. सहा. आयुक्त, अन्न व औषध प्रशासन विभाग, सांगली
7. जिल्हा उपनिबंधक, सहकारी संस्था, सांगली
8. तालुका कार्यकारी दंडाधिकारी, सर्व यांना पुढील कार्यवाहीसाठी
9. उपविभागीय पोलीस अधिकारी, सर्वयांना पुढील कार्यवाहीसाठी
10. प्रादेशिक अधिकारी, महाराष्ट्र औद्योगिक विकास महामंडळ, सांगली
11. जिल्हा उद्योग अधिकारी, सांगली

जिल्हाधिकारी तथा जिल्हादंडाधिकारी कार्यालय,सांगली(आपत्ती व्यवस्थापन)

पत्ता -विजयनगर, सांगलीफोन -0233-2600500E-mail- sanglirdc@gmail.com

- वाचले 1. भारतीय साथ रोग नियंत्रण अधिनियम 1897
2. महाराष्ट्र पोलिस अधिनियम 1951 चे कलम 43
3. आपत्ती व्यवस्थापन अधिनियम 2005, कलम 34 मधील पोटकलम (C)व (m)
4. महाराष्ट्र शासन क्र. कोरोना 2020.प्र.क्र.58/आरोग्य6 दि.14 मार्च 2020

क्र.गृह.1/कार्या-6/कोरोना/आरआर- 18 /2020

दिनांक:- 22/03/2020

आदेश

ज्याअर्थी, आपत्ती व्यवस्थापन कायदा 2005 मधील कलम 25 अन्वये जिल्हा आपत्ती व्यवस्थापन प्राधिकरणाची स्थापन करण्यात आलेली आहे व त्यातील पोट कलम 2 (अ) नुसार जिल्हादंडाधिकारी हे उक्त प्राधिकरणाचे पदसिध्द अध्यक्ष आहेत व वाचले क्र.4 अन्वये महाराष्ट्र शासनाने अधिसूचना प्रसिद्ध केली आहे.

आणि ज्याअर्थी, सांगली जिल्ह्यात अनेक औद्योगिक संस्था, कारखाने, उद्योग धंदे व तत्सम व्यवसाय सुरु आहेत. सदर संबंधित आस्थापनामध्ये सांगली जिल्ह्यातील विविध ठिकाणाहून तसेच सांगली जिल्ह्याबाहेरून देखील कामगार / कर्मचारी / वाहतूक करणाऱ्या व्यक्ती येत असतात त्यामुळे कोरोना विषाणूचा संसर्ग वाढण्याची शक्यता लक्षात घेता त्यावर तात्काळ नियंत्रण करणे व कोरोना विषाणूचे संसर्ग रोखणेकरीता त्यावर प्रतिबंधात्मक उपाययोजना आखणे आवश्यक आहे आणि संबंधित औद्योगिक आस्थापनांच्या ठिकाणी होणाऱ्या गर्दी मुळे आपत्ती जन्य परिस्थिती सांगली जिल्ह्यात उद्भवू नये यासाठी निर्बंध घालणे आवश्यक आहे. असे माझे मत झाले आहे.

त्याअर्थी, मी डॉ.अभिजीत चौधरी, जिल्हादंडाधिकारी तथा अध्यक्ष, जिल्हा आपत्ती व्यवस्थापन प्राधिकरण, सांगली जिल्ह्यात आपत्ती व्यवस्थापन अधिनियम 2005, वाचले क्र. 1 ते 4 नुसार मला प्रदान केलेल्या अधिकाराचा वापर करून या आदेशाद्वारे दि.23.03.2020 पासून ते दि.31.03.2020 रोजीचे रात्री 12.00 वाजे पर्यंत सांगली जिल्ह्यातील सर्व उद्योग / कारखाने / कंपनी व तत्सम आस्थापना पूर्णपणे बंद करणेचे आदेश पारित करित आहे.

सदरचा आदेश खालील बाबतीत लागू राहणार नाही

1. औषध निर्माण करणाऱ्या तसेच वैद्यकीय सेवांकरिता पुरविण्यात येणाऱ्या साहित्यांची निर्मिती करणाऱ्या कंपनी / कारखाने / उद्योग / व्यवसाय
2. सनीटायझर, सावण, जंतूनाशके, हॅन्डवॉश निर्माण करणाऱ्या कंपन्या / कारखाने / उद्योग / व्यवसाय
3. कृषी उत्पादनावर प्रक्रिया करणाऱ्या कंपनी / कारखाने / उद्योग / व्यवसाय
4. अत्यवश्यक वस्तू व सेवा पुरवणाऱ्या कंपनी / कारखाने / उद्योग / व्यवसाय व सदर चालू असणाऱ्या सेवा देणेसाठी आयटी व आयटी संबंधित कंपनी
5. सलग उत्पादन प्रक्रिया चालू असलेले कारखान्याचे उत्पादन, हे आदेश निर्गमित झाले पासून यथाशिघ्र बंद करावे

या आदेशाचे उल्लंघन केलेस, संबंधिताविरुद्ध आपत्ती व्यवस्थापन अधिनियम 2005 चे कलम 51 अन्वये तसेच भारतीय दंड संहिता 1860 चे कलम 188 नुसार शिक्षेस पात्र असलेला अपराध केला असे मानण्यात येईल व पुढील कारवाई करणेत येईल.

सदर आदेशाची अंमलबजावणी पोलीस अधीक्षक, महाव्यवस्थापक जिल्हा उद्योग केंद्र, प्रादेशिक अधिकारी, महाराष्ट्र औद्योगिक विकास महामंडळ यांनी करणेची आहे. तसेच केले कार्यवाहीचा अहवाल तात्काळ या कार्यालयास सदर करणेचा आहे.

सदरचा आदेश माझे सही शिक्क्यानिशी दिला असे आज दि.22.03.2020



(डॉ. अ. ज. चौधरी)

जिल्हादंडाधिकारी, सांगली तथा अध्यक्ष,
जिल्हा आपत्ती व्यवस्थापन प्राधिकरण, सांगली

प्रत-

1. पोलीस अधीक्षक, सांगली यांना पुढील कार्यवाहीसाठी
2. सहाय्यक कामगार आयुक्त, सांगली उक्त नमूद आदेशाची अंमलबजावणी करणे कामी आवश्यक ती कार्यवाही करून अहवाल सादर करावा
3. महाव्यवस्थापक, जिल्हा उद्योग केंद्र, सांगली
4. आयुक्त, सां.मि.कु.महानगरपालिका, सांगली यांना पुढील कार्यवाहीसाठी
5. प्रादेशिक अधिकारी, महाराष्ट्र औद्योगिक विकास महामंडळ, सांगली
6. उपविभागीय दंडाधिकारी, सर्व यांना पुढील कार्यवाहीसाठी
7. सहा. आयुक्त, अन्न व औषध प्रशासन विभाग, सांगली
8. तालुका कार्यकारी दंडाधिकारी, सर्व यांना पुढील कार्यवाहीसाठी

GOVERNMENT OF MAHARASHTRA

Department of Revenue and Forest, Disaster Management,
Relief and Rehabilitation, Mantralaya, Mumbai- 400 032

No: DMU/2020/CR. 92/DisM-1, Dated: 17th April 2020

ORDER

Consolidated Revised Guidelines on the measures to be taken for containment
of COVID-19 in the State

Reference:

1. The Epidemic Diseases Act, 1897
2. The Disaster Management Act, 2005
3. Government Notification, Public Health Department, No. Corona-2020/CR-58/Aarogya-5, Dated- 13th March 2020, 14th March 2020, 15th March 2020
4. Government Notification, Revenue and Forest, Disaster Management, Relief and Rehabilitation Department, Dated- 25th March 2020 and 15th April 2020
5. Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) dated 15th April, 2020

Whereas, in exercise of the powers, conferred under the Disaster Management Act 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, has issued an Order dated 15th April, 2020 to extend the lockdown measures up to 3rd May, 2020 to contain the spread of COVID-19.

Whereas, the Ministry of Home Affairs, Government of India vide its order dated 15th April 2020 has stipulated Consolidated Guidelines for containment of COVID-19 epidemic in the country, that will continue to remain in force up to 3rd May, 2020 to contain the spread of COVID-19 in the country.

Whereas, to mitigate hardship to the public, select additional activities will be allowed, which will come into effect from 20th April, 2020. However, these additional activities will be operationalized by the concerned authorities based on strict compliance to the existing guidelines on lockdown measures. Before operating these relaxations, concerned authorities shall ensure that all preparatory arrangements with regard to social distancing in offices, workplaces, factories and establishments, as also other sectoral requirements are in place. The consolidated revised guidelines incorporating these relaxations are enclosed.

Whereas, the consolidated revised guidelines will not apply in containment zones, as demarcated by the concerned authorities. If any new area is included in the category of a containment zone, the activities allowed in that area till the time of its categorization as a containment zone, will be suspended except for those activities as are specially permitted under the guidelines of Ministry of Health and Family Welfare (MoHFW), Government of India.

Whereas, in exercise of the powers, conferred under the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive

Committee, hereby issues directions to all Departments of Government of Maharashtra for the strict implementation of enclosed consolidated revised guidelines.

BY ORDER AND IN THE NAME OF THE GOVERNOR OF MAHARASHTRA

Ajoy Mehta 17/4/20
(AJAY MEHTA)
CHIEF SECRETARY
GOVERNMENT OF MAHARASHTRA

Copy to:

1. Principal Secretary, to Hon'ble Governor of Maharashtra, Mumbai.
2. Hon'ble Chairman, Maharashtra Legislative Council
3. Hon'ble Speaker, Maharashtra Legislative Assembly
4. Principal Secretary to Hon'ble Chief Minister, Government of Maharashtra
5. Secretary to Hon'ble Deputy Chief Minister, Government of Maharashtra
6. Private Secretary to Leader of Opposition, Legislative Council / Assembly
7. Private Secretaries of All Hon'ble Minister/Minister of State, Mantralaya
8. All Additional Chief Secretaries/Principal Secretaries/Secretaries of Government of Maharashtra, Mantralaya
9. Director General of Police
10. Principal Secretary, Public Health Department, Mantralaya
11. Secretary, Medical Education, Mantralaya
12. All Divisional Commissioners in the State
13. All Commissioners of Police in the State
14. All Commissioners of Municipal Corporations in the State
15. All District Collectors
16. All District Superintendents of Police in the State

GOVERNMENT OF MAHARASHTRA
Department of Revenue and Forest, Disaster Management,
Relief and Rehabilitation, Mantralaya, Mumbai- 400 032
No: DMU/2020/CR. 92/DisM-1, Dated: 17th April 2020

Subject: Consolidated Revised Guidelines on the measures to be taken for containment of COVID-19 In the State
[As per Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) dated 15th April, 2020 and Govt. of Maharashtra Notification No DMU/ 2020/CR. 92 /DisM-I dated 15th April 2020 of Department of Revenue and Forest, Disaster Management, Relief and Rehabilitation]

1. With the extension of the lockdown period, the following activities will continue to remain prohibited across the country until 3rd May, 2020:
 - i. All domestic and international air travel of passengers, except for purposes enumerated in para 5 (ix), and for security purposes.
 - ii. All passenger movement by trains, except for security purposes.
 - iii. Buses for public transport.
 - iv. Metro rail services.
 - v. Inter-district and inter-State movement of individuals except for medical reasons or for activities permitted under these guidelines.
 - vi. All educational, training, coaching institutions etc. shall remain closed.
 - vii. All industrial and commercial activities other than those specifically permitted under these guidelines.
 - viii. Hospitality services other than those specifically permitted under these guidelines.
 - ix. Taxis (including auto rickshaws and cycle rickshaws) and services of cab aggregators.
 - x. All cinema halls, malls, shopping complexes, gymnasiums, sports complexes, swimming pools, entertainment parks, theatres, bars and auditoriums, assembly halls and similar places.
 - xi. All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions/ other gatherings.
 - xii. All religious places/ places of worship shall be closed for public. Religious congregations are strictly prohibited.
 - xiii. In case of funerals, congregation of more than twenty persons will not be permitted.

2. Commencement of Guidelines

- i. Para 2 to Para 20 of these guidelines will come in operation from 20th April 2020 in supersession of guidelines issued by orders dated 25th March 2020 and the addendum dated 15th April 2020.
- ii. The guidelines issued by orders dated 25th March 2020 and the addendum dated 15th April 2020 will be operational till midnight of 19th April 2020.

3. Operation of guidelines in Hotspots and containment zones

- i. 'Hotspots', i.e., areas of large COVID-19 outbreaks, or clusters with significant spread of COVID-19, will be determined as per the guidelines issued by Ministry of Health and Family Welfare (MoHFW), Government of India (GoI). In these hotspots, containment zones will be demarcated by District administration and in areas of Municipal Corporations of Greater Mumbai, Pune Pimpri Chinchwad and NMC Nagpur, by the Municipal Commissioner as per the guidelines of MoHFW.
- ii. In these containment zones, the activities allowed under these guidelines will not be permitted.

There shall be strict perimeter control in the area of the containment zones to ensure that there is no unchecked inward/ outward movement of population from these zones except for maintaining essential services (including medical emergencies and law and order related duties) and Government business continuity.

The guidelines issued in this regard by MoHFW will be strictly implemented by the local district authorities.

4. Select permitted activities allowed with effect from 20th April, 2020:

- i. To mitigate hardship to the public, select additional activities have been allowed which will come into effect from 20th April, 2020. These limited exemptions will be operationalized by district administrations based on strict compliance to the existing guidelines.

Also while allowing these select additional activities, district administrations shall ensure that all preparatory arrangements with regard to the Standard Operating Procedures (SOPs) for social distancing in offices, workplaces, factories and establishments, as also other sectoral requirements are in place.

- ii. The consolidated revised guidelines incorporating these select permitted activities have been enumerated in paras 5-20 below.

5. All health services (including AYUSH) to remain functional, such as:

- i. Hospitals, nursing homes, clinics, telemedicine facilities.
- ii. Dispensaries, chemists, pharmacies, all kinds of medicine shops including *Jan Aushadhi Kendras* and medical equipment shops.

- iii. Medical laboratories and collection centres.
- iv. Pharmaceutical and medical research labs, institutions carrying out COVID-19 related research.
- v. Veterinary Hospitals, dispensaries, clinics, pathology labs, sale and supply of vaccine and medicine.
- vi. Authorised private establishments, which support the provisioning of essential services, or efforts for containment of COVID-19, including home care providers, diagnostics, supply chain firms serving hospitals.
- vii. Manufacturing units of drugs, pharmaceuticals, medical devices, medical oxygen, their packaging material, raw material and intermediates.
- viii. Construction of medical/ health infrastructure including manufacture of ambulances.
- ix. Movement(inter and intra State, including by air) of all medical and veterinary personnel, scientists, nurses, para-medical staff, lab technicians, mid-wives and other hospital support services, including ambulances.

6. Agricultural and related activities:

A. All agricultural and horticultural activities to remain fully functional, such as:

- i. Farming operations by farmers and farm workers in field.
- ii. Agencies engaged in procurement of agriculture products, including MSP operations.
for Tur, Cotton and Harbara.
- iii. 'Mandis' operated by the Agriculture Produce Market Committee (APMC) or as notified by the State/ UT Government (e.g., satellite *mandis*). Direct marketing operations by the State/ UT Government or by industry, directly from farmers/ group of farmers, FPOs' co-operatives etc. States/ UTs may promote decentralized marketing and procurement at village level.
- iv. Shops of agriculture machinery (implements, tractors, irrigation related products etc.) its spare parts (including its supply chain) and repairs to remain open.
- v. 'Custom Hiring Centres (CHC)' related to farm machinery.
- vi. Manufacturing, distribution and retail of agriculture inputs (fertilizers, pesticides and seeds etc.)
- vii. Movement (inter and intra State) of harvesting and sowing related machines like combined harvester and other agriculture/ horticulture implements.

B. Fisheries - the following activities will be functional:

- i. Operations of the fishing (marine and inland)/ aquaculture industry, including feeding & maintenance, harvesting, processing, packaging, cold chain, sale and marketing.
- ii. Hatcheries, feed plants, commercial aquaria.
- iii. Movement of fish/ shrimp and fish products, fish seed/ feed and workers for all these activities.

C. Plantations- the following activities will be functional:

- i. Operations of tea, coffee, rubber, bamboo, coconut, arecanut, cocoa, cashew and spices plantations, with maximum of 50% workers.
- ii. Processing, packaging, sale and marketing of tea, coffee, rubber, bamboo, coconut, arecanut, cocoa, cashew and spices with maximum of 50% workers.

D. Animal husbandry – the following activities will be functional:

- i. Collection, processing, distribution and sale of milk and milk products by milk processing plants, including transport and supply chain.
- ii. Operation of animal husbandry farms including poultry farms & hatcheries and livestock farming activity.
- iii. Animal feed manufacturing and feed plants, including supply of raw material, such as maize and soya.
- iv. Operation of animal shelter homes, including *Gaushalas*.

E. Forest related activities:

- i. Minor Forest Produce Activities(collection, processing, transport and sale) in PESA, non-PESA and FRA areas including tendu leaves collections from forest and non-forest areas along with establishing collection centres and transport to godowns.
- ii. Collection and transport of timber lying in forest to temporary/sale depots to avoid forest fires.

7. Financial sector: following to remain functional:

- i. Reserve Bank of India (RBI) and RBI regulated financial markets and entities like NPCI, CCIL, payment system operators and standalone primary dealers. NBFCs including HFCs and NBFC-MIs with bare minimum staff
- ii. Bank branches and ATMs, IT vendors for banking operations, Banking Correspondents (BCs), ATM operation and cash management agencies.
 - a. Bank branches be allowed to work as per normal working hours till disbursement of DBT cash transfers is complete.
 - b. Local administration to provide adequate security personnel at bank branches and BCs to maintain social distancing, law and order and staggering of account holders.
- iii. SEBI, and capital and debt market services as notified by the Securities and Exchange Board of India (SEBI).
- iv. IRDAI and Insurance companies.
- v. Cooperative credit societies

8. Social sector: following to remain functional:

- i. Operation of homes for children/ disabled/ mentally challenged/ senior citizens/ destitutes/ women/ widows.

- ii. Observation homes, after care homes and places of safety for juveniles.
- iii. Disbursement of social security pensions, e.g., old age/ widow/ freedom fighter pensions; pension and provident fund services provided by Employees Provident Fund Organisation (EPFO).
- iv. Operation of *Anganwadis* – distribution of food items and nutrition once in 15 days at the doorsteps of beneficiaries, e.g., children, women and lactating mothers. Beneficiaries will not attend the *Anganwadis*.

9. Online teaching/ distance learning to be encouraged:

- i. All educational, training, coaching institutions etc. shall remain closed.
- ii. However, these establishments are expected to maintain the academic schedule through online teaching.
- iii. Maximum use of Doordarshan (DD) and other educational channels may be made for teaching purposes.

10. MNREGA works to be allowed:

- i. MNREGA works are allowed with strict implementation of social distancing and face mask.
- ii. Priority to be given under MNREGA to irrigation and water conservation works.
- iii. Other Central and State sector schemes in irrigation and water conservation sectors may also be allowed to be implemented and suitably dovetailed with MNREGA works.

11. Public utilities: following to remain functional:

- i. Operations of Oil and Gas sector, including refining, transportation, distribution, storage and retail of products, e.g., petrol, diesel, kerosene, CNG, LPG, PNG etc.
- ii. Generation, transmission and distribution of power at Central and State levels.
- iii. Postal services, including post offices.
- iv. Operations of utilities in water, sanitation and waste management sectors, at municipal/ local body levels in State.
- v. Operation of utilities providing telecommunications and internet services.
- vi. All relief measures related to natural calamities especially scarcity/drought including water supply by tankers and fodder supply by vehicles

12. Movement, loading/ unloading of goods/ cargo (inter and intra State) is allowed, as under:

- i. All goods traffic will be allowed to ply.
- ii. Operations of Railways: Transportation of goods and parcel trains.

- iii. Operations of Airports and related facilities for air transport for cargo movement, relief and evacuation.
- iv. Operations of Seaports and Inland Container Depots (ICDs) for cargo transport, including authorized custom clearing and forwarding agents.
- v. Operations of Land Ports for cross land border transportation of essential goods, including petroleum products and LPG, food products, medical supplies.
- vi. Movement of all trucks and other goods/ carrier vehicles with two drivers and one helper subject to the driver carrying a valid driving license; an empty truck/ vehicle will be allowed to ply after the delivery of goods, or for pick up of goods.
- vii. Shops for truck repairs and dhabas on highways, with a stipulated minimum distance as prescribed by the State/ UT authorities.
- viii. Movement of staff and contractual labour for operations of railways, airports/ air carriers, seaports/ ships/ vessels, landports and ICDs is allowed on passes being issued by the local authority on the basis of authorizations issued by the respective designated authority of the railways, airports, seaports, landports and ICDs.

13. Supply of essential goods is allowed, as under:

- i. All facilities in the supply chain of essential goods, whether involved in manufacturing, wholesale or retail of such goods through local stores, large brick and mortar stores (only essential goods) or e-Commerce companies should be allowed to operate, ensuring strict social distancing without any restriction on their timing of opening and closure.
- ii. Shops (including *Kirana* and singleshops selling essential goods), including ration shops (under PDS), dealing with food and groceries (for daily use), hygiene items, fruits and vegetables, dairy and milk booths, poultry, meat and fish, animal feed and fodder etc, should be allowed to operate, ensuring strict social distancing without any restriction on their timing of opening and closure.
- iii. District authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes.

14. Commercial and private establishments, as listed below, will be allowed to operate:

- i. Electronic media including broadcasting, DTH and cable services.
- ii. IT and IT enabled Services, with upto 50% strength.
- iii. Data and call centres with barest minimum staff.
- iv. Government approved Common Service Centres (CSCs) at Gram Panchayat level.
- v. E-commerce companies. Vehicles used by e-commerce operators will be allowed to ply with necessary permissions. E-commerce delivery of all goods

H. Nello

and commodities including food, pharmaceutical, medical equipment, electrical and electronic appliances.

- vi. Courier services.
- vii. Cold storage and warehousing services, including at ports, airports, railway stations, container Depots, individual units and other links in the logistics chain.
- viii. Private security services and facilities management services for maintenance and upkeep of office and residential complexes.
- ix. Hotels, homestays, lodges and motels, which are accommodating tourists and persons stranded due to lockdown, medical and emergency staff, air and sea crew.
- x. Establishments used/ earmarked for quarantine facilities.
- xi. Takeaway/home delivery at restaurants. Delivery persons should put on face masks and frequently use hand sanitizer. Establishments to conduct regular health screening of kitchen staff as well as delivery persons.
- xii. Wholesale operations and distributions network related services.
- xiii. Confectionaries, snacks (farsan), sweet shops (with no in-dining).
- xiv. Repair shops/ workshops for electric transformers required by power distribution, transmission and generation companies.

15. Industries/ Industrial Establishments (both Government and private), as listed below, will be allowed to operate:

- i. Industries operating in rural areas, i.e., outside the limits of municipal corporations and municipalities
- ii. Manufacturing and other industrial establishments with access control in Special Economic Zones (SEZs) and Export Oriented Units (EoUs), industrial estates, and industrial townships only in non –containment zones. These provision shall not apply to MMR and PMC

These establishments shall make arrangements for stay of workers within their premises as far as possible and/ or adjacent buildings and for implementation of the Standard operating protocol (SOP) as referred to in para 21 (ii) below.

The transportation of workers to work place shall be arranged by the employers in dedicated transport by ensuring social distancing.

However no worker from hotspot/containment zone will be permitted to come to work place.

- iii. Manufacturing units of essential goods, including drugs, pharmaceuticals, medical devices, their raw material and intermediates.
- iv. All agricultural-horticultural produce related processing, packaging and transport.
- v. Production units, which require continuous process, and their supply chain.
- vi. Manufacturing of IT hardware.
- vii. Coal production, mines and mineral production(including minor minerals) , their transportation, supply of explosives and activities incidental to mining operations.

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- viii. Manufacturing units of packaging material.
- ix. Oil and gas exploration/ refinery.
- x. Brick kilns in rural areas i.e., outside the limits of municipal corporations and municipalities.
- xi. MSMEs engaged in manufacture of activities like wheat flour, pulse and edible oils etc.

16. Construction activities, listed as below, will be allowed to operate:

- i. Construction of roads, irrigation projects, buildings and all kinds of industrial projects, including MSMEs, in rural areas, i.e., outside the limits of municipal corporations and municipalities; { It includes water supply sanitation, laying/ erecting of power transmission lines and telecom optical fibre/cable along with related activities }
- ii. Construction of renewable energy projects.
- iii. Continuation of works in construction projects, within the limits of municipal corporations and municipalities, where workers are available on site and no workers are required to be brought in from outside (in situ construction). However in MCGM and in PMC with the permission of Municipal Commissioner.
- iv. All urgent pre-monsoon related works

17. Movement of persons is allowed in the following cases:

- i. Private vehicles for emergency services, including medical and veterinary care, and for procuring essential commodities. In such cases, one passenger besides the private vehicle driver can be permitted in the backseat, in case of four-wheelers; however, in case of two-wheelers, only the driver of the vehicle is to be permitted.
- ii. All personnel travelling to place of work and back in the exempted categories, as per the instructions of the District Administration except for MCGM (Municipal Corporation of Greater Mumbai), PMC(Pune Municipal Corporation), PCMC (Pimpri Chinchwad Municipal Corporation) and NMC (Nagpur Municipal Corporation) where it will be done by Municipal Commissioners.

18. Offices of the Government of India, its Autonomous/ Subordinate Offices will remain open, as mentioned below:

- i. Defence, Central Armed Police Forces, Health and Family Welfare, Disaster management and Early Warning Agencies (IMD, INCOIS, SASE and National Centre of Seismology, CWC), National Informatics Centre (NIC), Food Corporation of India (FCI), NCC, Nehru Yuva Kendras (NYKs) and Customs to function with barest minimum.
- ii. Other Ministries and Departments, and offices under their control, are to function with 100% attendance of Deputy Secretary and levels above that. Remaining officers and staff to attend upto 33% everywhere except MMR, PMC and PCMC areas where not more than 10% staff should attend as per requirement.

19. Offices of the State/ Union Territory Governments, their Autonomous Bodies and Local Governments will remain open, as mentioned below:

- i. Police, home guards, civil defence, fire and emergency services, disaster management, prisons and municipal services will function without any restrictions.
- ii. All other Departments of State Government to work with restricted staff. Secretaries along with all Joint/ Deputy Secretaries of all departments to attend office with 10% of their department staff compulsorily on attendance. However, delivery of public services shall be ensured, and necessary staff will be deployed for such purpose.
- iii. District administration and Treasury (including field offices of the Accountant General) will function with restricted staff. However, delivery of public services shall be ensured, and necessary staff will be deployed for such purpose.
- iv. Resident Commissioner of State, in New Delhi, only to the extent of coordinating COVID-19 related activities and internal kitchen operations.
- v. Forest offices: staff/ workers required to operate and maintain zoo, nurseries, wildlife, fire-fighting in forests, watering plantations, patrolling and their necessary transport movement.

20. Persons to remain under mandatory quarantine, as under:

- i. All such persons who have been directed by health care personnel to remain under strict home/institutional quarantine for a period as decided by local Health Authorities.
- ii. Persons violating quarantine will be liable to legal action under Section 188 of the IPC, 1860.
- iii. Quarantined persons, who have arrived in India after 15.2.2020, after expiry of their quarantine period and being tested Covid-19 negative, will be released following the protocol prescribed in the SOP issued by MHA.

21. Instructions for enforcement of above lockdown measures:

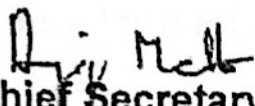
- i. All the district magistrates shall strictly enforce the National COVID 19 directives as specified in Annexure I. Penalties prescribed shall be levied and collected from all persons and entities violating these directives.
- ii. All industrial and commercial establishments, work places, offices etc. shall put in place arrangements for implementation of SOP as in Annexure II while starting their functioning.
- iii. In order to implement these containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders in the respective local jurisdictions. The Incident Commander will be responsible for the overall implementation of these measures in their respective jurisdictions keeping in view the instructions issued in clause vi and vii of this para. All other line department officials in the specified area will work under the directions of such

incident commander. The Incident Commander will issue passes for enabling essential movements as explained.

- iv. The Incident Commanders will in particular ensure that all efforts for mobilization of resources, workers and material for augmentation and expansion of hospital infrastructure shall continue without any hindrance.
- v. Additional activities permitted in these guidelines shall be implemented, after making all arrangements necessary for strict implementation of the guidelines. These will come into force with effect from 20th April, 2020.
- vi. The relaxations referred in Para 15 clause i, ii and v can be availed by the industrial unit by way of informing/ intimating to the government on the website <http://permission.midcindia.org/> and by submitting a self-certification regarding the observance of condition through this website. Apart from the above mentioned permission no other permission from any other authorities will be required for relaxation to start the operations for the permitted categories. The occupier of the factory will be responsible for rigorous adherence to the conditions specified in annexure II. In case of dedicate transport being provided by the company, the above said website will also be used to generate transport permission on the basis of self-declaration. Secretary (Industry) and Chief Executive Officer MIDC will be responsible for the implementation in this regard.
- vii. The relaxations referred in Para 16 clause iii can be availed by the agency by way of permission from the concerned Municipal Corporations other than Mumbai and Pune, and by submitting a self-certification regarding the observance of conditions. In case of MCGM and PMC areas the Municipal Commissioner shall specify the methodology of obtaining permission. Apart from the above mentioned permission no other permission from any other authorities will be required. The site in charge will be responsible for rigorous adherence to the conditions specified in the standard operating procedure and the in situ construction condition. Municipal Commissioners will be responsible for the implementation in their respective jurisdictions. In case of other Municipal Areas District Magistrate will enforce this provision.

22. Penal provisions

Any person violating these lockdown measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec. 188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at Annexure III.


Chief Secretary
Government of Maharashtra

Annexure I

National Directives for COVID-19 Management

The National Directives shall be enforced by the District Magistrate through fines and penal action as prescribed in the Disaster Management Act 2005.

PUBLIC SPACES

1. Wearing of face cover is compulsory in all public places, work places.
2. All persons in charge of public places, work places and transport shall ensure social distancing as per the guidelines issued by Ministry of Health and Family Welfare.
3. No organization /manager of public place shall allow gathering of 5 or more persons
4. Gatherings such as marriages and funerals shall remain regulated by the District Magistrate.
5. Spitting in public spaces shall be punishable with fine.
6. There should be strict ban on sale of gutka, tobacco etc. and spitting should be strictly prohibited.

WORK SPACES

7. All work places shall have adequate arrangements for temperature screening and provide sanitizers at convenient places.
8. Work places shall have a gap of one hour between shifts and will stagger the lunch breaks of staff, to ensure social distancing.
9. Persons above 65 years of age and persons with co-morbidities and parents of children below the age of 5 may be encouraged to work from home.
10. Use of Arogya setu will be encouraged for all employees both private and public.
11. All organizations shall sanitize their work places between shifts.
12. Large meetings to be prohibited.

MANUFACTURING ESTABLISHMENTS

13. Frequent cleaning of common surfaces and mandatory hand washing shall be mandated.
14. No overlap of shifts and staggered lunch with social distancing in canteens shall be ensured.
15. Intensive communication and training on good hygiene practices shall be taken up.

Annexure II

Standard Operating Procedure for Social Distancing for Offices, Workplace, Factories and Establishments

The following measures shall be implemented by all offices, factories and other establishments:

1. All areas in the premises including the following shall be disinfected completely using user friendly disinfectant mediums:
 - a. Entrance Gate of building, office etc.
 - b. Cafeteria and canteens.
 - c. Meeting room, Conference halls/ open areas available/ verandah/ entrance gate of site, bunkers, porta cabins, building etc.
 - d. Equipment and lifts.
 - e. Washroom, toilet, sink; water points etc.
 - f. Walls/ all other surfaces
 - g. In phases water supply to all wash basins in public building should be replaced by foot operated taps
2. For workers coming from outside, special transportation facility will be arranged without any dependency on the public transport system. These vehicles should be allowed to work only with 30-40% passenger capacity.
3. All vehicles and machinery entering the premise should be disinfected by spray mandatorily.
4. Mandatory thermal scanning of everyone entering and exiting the work place to be done.
5. Provision for hand wash & sanitizer preferably with touch free mechanism will be made at all entry and exit points and common areas. Sufficient quantities of all the items should be available.
6. Work places shall have a gap of one hour between shifts and will stagger the lunch breaks of staff, to ensure social distancing.
7. Large gatherings or meetings of 10 or more people to be discouraged. Seating at least 6 feet away from others on job sites and in gatherings, meetings and training sessions.
8. Not more than 2/4 persons (depending on size) will be allowed to travel in lifts or hoists.
9. Use of staircase for climbing should be encouraged.
10. There should be strict ban of gutka, tobacco etc. and spitting should be strictly prohibited.
11. There should be total ban on non-essential visitors at sites.
12. Hospitals/clinics in the nearby areas; which are authorized to treat COVID-19 patients, should be identified and list should be available at work place all the times.
13. Issue of travel passes for employees of the exempted Offices, Workplace, Factories and Establishments shall be done by District Magistrates/Collectors everywhere except in MCGM (Municipal Corporation of Greater Mumbai), PMC (Pune Municipal Corporation), PCMC (Pimpri Chinchwad Municipal Corporation) and NMC (Nagpur Municipal Corporation) where it will be done by Municipal Commissioners. The copies of all passes should be marked to the local police.

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Offences and Penalties for Violation of Lockdown Measures

- A. Section 51 to 60 of the Disaster Management Act, 2005
51. Punishment for obstruction, etc.—Whoever, without reasonable cause —
- (a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or
- (b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act.
- shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.
52. Punishment for false claim.— Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.
53. Punishment for misappropriation of money or materials, etc. —Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.
54. Punishment for false warning. —Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.
55. Offences by Departments of the Government.—(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.
- (2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such

officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act.—Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

57. Penalty for contravention of any order regarding requisitioning.—If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

58. Offence by companies. (1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly: Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence. (2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purpose of this section— (a) “company” means any body corporate and includes a firm or other association of individuals; and (b) “director”, in relation to a firm, means a partner in the firm.

59. Previous sanction for prosecution.—No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

60. Cognizance of offences.—No court shall take cognizance of an offence under this Act except on a complaint made by— (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by that Authority or Government, as the case may be; or (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised as aforesaid.

B. Section 188 in the Indian Penal Code, 1860

188. Disobedience to order duly promulgated by public servant.—Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate

such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or trends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

Explanation.—It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

Illustration

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

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GOVERNMENT OF MAHARASHTRA
Department of Revenue and Forest, Disaster Management,
Relief and Rehabilitation, Mantralaya, Mumbai- 400 032
No: DMU/2020/CR. 92/DisM-1, Dated: 19th May 2020

ORDER

Revised Guidelines during the extended period of Lockdown for the containment of COVID-19 in the State

Reference:

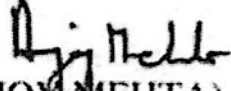
- 1) Revenue and Forest, Disaster Management, Relief and Rehabilitation Department Order No. DMU-2020/C.R.92/DMU-1, dated 2nd May 2020, 3rd May 2020, 5th May 2020, 11th May 2020, 15th May 2020 and 17th May 2020
- 2) Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) Dated 1st May 2020, 11th May 2020 and 17th May 2020

Whereas, in exercise of the powers, conferred under the Disaster Management Act 2005, the undersigned, in his capacity as Chairperson, State Executive Committee has issued an Order dated 17th May, 2020 to extend the lockdown measures up to 31st May, 2020 and the Ministry of Home Affairs (MHA), Government of India has issued revised guidelines and Order to extend the lockdown till 31st May 2020 to contain the spread of COVID-19.

Now, therefore, in exercise of the powers, conferred under the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, hereby issues revised guidelines, that shall be applicable during the above extended period of Lockdown i.e. till 31st May 2020 for containment of COVID-19 epidemic in the State and all Departments of Government of Maharashtra shall strictly implement these revised guidelines *attached herewith* with effect from 22nd May 2020.

It is further directed that all earlier orders shall be aligned with this order and shall remain in force up to and inclusive of 31st May 2020.

BY ORDER AND IN THE NAME OF THE GOVERNOR OF MAHARASHTRA


(AJAY MEHTA)

CHIEF SECRETARY

GOVERNMENT OF MAHARASHTRA

Copy to:

1. Principal Secretary to Hon'ble Governor of Maharashtra, Mumbai,
2. Hon'ble Chairman, Maharashtra Legislative Council,
3. Hon'ble Speaker, Maharashtra Legislative Assembly,
4. Principal Secretary to Hon'ble Chief Minister, Government of Maharashtra,

5. Secretary to Hon'ble Deputy Chief Minister, Government of Maharashtra,
6. Private Secretary to Leader of Opposition, Legislative Council / Assembly,
7. Private Secretaries of All Hon'ble Minister/Minister of State, Mantralaya,
8. All Additional Chief Secretaries/Principal Secretaries/Secretaries of Government of Maharashtra,
9. Director General of Police, Maharashtra State, Mumbai,
10. Principal Secretary, Public Health Department, Mantralaya,
11. Secretary, Medical Education, Mantralaya,
12. All Divisional Commissioners in the State,
13. All Commissioners of Police in the State,
14. All Commissioners of Municipal Corporations in the State,
15. All District Collectors,
16. All Chief Executive Officers, Zilla Parishad,
17. All District Superintendents of Police in the State.

GOVERNMENT OF MAHARASHTRA
Department of Revenue and Forest, Disaster Management,
Relief and Rehabilitation, Mantralaya, Mumbai- 400 03
No: DMU/2020/CR. 92/DisM-1, Dated: 19th May 2020

Subject: Extension to Lockdown and Revised Guidelines on the measures to be taken for containment of COVID-19 in the state

Ref: New Revised Guidelines on the measures to be taken for containment of COVID-19 in the State during extended period of Lockdown upto 31st May 2020 with effect from 22nd May 2020

[As per ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) dated 17th May 2020, Govt. of Maharashtra Notification No. DMU/ 2020/CR. 92 /DisM-1 dated 17th May, 2020 of Department of Revenue and Forest, Disaster Management, Relief and Rehabilitation]

1. The extension of lockdown period shall remain effective till 31.05.2020 as per DMU/2020/CR92/DISM-1 dated 17th May 2020.
2. This order will come into effect from 22/5/2020 and shall remain effective till 31.05.2020.
3. This order (with Annexures) shall supersede the provisions (and subsequent amendments/clarification thereto) of lockdown order dated 02.05.2020.
4. **The following activities will continue to remain prohibited across the state:**
 - i. All domestic and international air travel of passengers, except for domestic medical services, domestic air ambulance and for security purposes or purposes as permitted by MHA.
 - ii. Metro rail services.
 - iii. Schools, colleges, educational, training, coaching institutions etc. shall remain closed. Online /distance learning shall continue to be permitted and shall be encouraged.
 - iv. Hotels, Restaurants and other Hospitality services except those meant for housing health/ police/ Govt officials/ healthcare workers/ stranded persons including tourists and for quarantine facilities and running canteens at bus depots, railway stations and airports. Restaurants shall be permitted to operate Kitchens for home delivery of food items.
 - v. All cinema halls, shopping malls, gymnasiums, swimming pools, entertainment parks, theatres, bars and auditoriums, assembly halls and similar places.
 - vi. All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions/ other gatherings and large congregations.

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vii. All religious places/ places of worship shall be closed for public. Religious congregations are strictly prohibited.

5. SOPs for movement of persons, as mentioned in **Annexure I** shall continue to operate.

6. **National Directives for Covid -19 management**

National Directives for Covid-19 management as specified in **Annexure II** shall be followed throughout the state.

7. **Night Curfew**

The movement of individuals shall remain strictly prohibited between 7pm to 7 am except for essential activities. Local authorities shall issue orders in the entire area of jurisdiction under appropriate provisions of law, such as prohibitory orders under sec 144 of CrPC, and ensure strict compliance

8. **Protection Of Vulnerable Persons:**

Persons above 65 years of age, persons with comorbidities, pregnant women and children below the age of 10 years shall stay at home, except for essential and medical services.

9. After contemplating delineation parameters recommended by GOI and the existing health infrastructure and other relevant considerations, the area of the state is categorized into zones as follows:

Red zones

All Municipal Corporations of MMR Region including MCGM, Municipal Corporations of Pune, Solapur, Aurangabad, Malegaon, Nashik, Dhule, Jalgaon, Akola and Amravati.

Non Red Zones (Orange and Green Zone)

The remaining area of the state

10. **Containment Zones:**

- I. Within Red and Non Red (Orange) zones, Containment zones will be demarcated by Municipal /District Authorities after taking into consideration the guidelines of MoHFW.
- II. The Municipal Commissioners in corporation areas and district collectors in other parts of the district, are empowered to decide the containment zones.

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Such zones should be a unit which can be effectively governed and efficiently managed considering the recourses availability. The containment zone will be residential colony, mohalla, slum, building, group of buildings, lane, ward, police station area, villages, small cluster of villages etc. Anything larger than this (eg. Whole taluka/ Whole Municipal Corporation etc.) can be declared as containment zone only after consultation with Chief Secretary.

- III. In containment zones, only essential activities shall be allowed. There shall be strict perimeter control to ensure there is no movement of people in and out of these zones, except for medical emergencies and for maintaining supply of essential goods. Guidelines of MOHFW shall be taken into consideration for the above purpose.

11. The following activities shall be permitted in RED ZONES:

- i. All essential shops which are allowed and permitted to remain open before this order, shall continue to do so.
- ii. All non-essential shops will be allowed to continue as per relaxations and guidelines issued before this order and are in operation as per the policy of respective Municipal Corporation. Liquor shops will continue to operate if permitted, home delivery or otherwise
- iii. The shops/malls/establishments/industries, which are not allowed to open in red zone, will be permitted to remain open, from 9 am to 5 pm. only for the purposes of upkeep and maintenance of material / plant and machinery / furniture etc. and for pre-monsoon protection activities of property and goods. However no other activity (commercial/production etc.) will be allowed.
- iv. E-commerce activity for essential as well as non-essential items & material.
- v. All the industrial units which are permitted to operate.
- vi. All construction sites (Public/Private) which are allowed to remain open and operational. All such pre-monsoon works (Public/Private) which are allowed.
- vii. Peoples movement is allowed in following manner :

Taxi/Cab/aggregator	No
Rickshaw	No
Four Wheeler	Only essential 1 + 2
Two wheeler	Only essential One Rider

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- viii. All Emergency staff including health & Medical, treasury, Disaster Management, Police, NIC, Food & Civil Supply, FCI, N.Y.K., Municipal Services can operate at the levels as per the need
All other government offices (including commissionerates and directorates) including Sub Registrar and R.T.O. offices & Dy. RTO offices , Offices of University/ Colleges for non-teaching purposes, staff involved in evaluation of answer sheets, declaration of results and development of e-content will function at 5% strength or minimum 10 employees whichever is more. Central Govt. Offices will continue to function as per the existing permitted norms.
- ix. Home delivery restaurants / Kitchens.
- x. All activities which are allowed and permitted before this order, shall continue to be permitted. However, all private offices will remain shut.

12. Use of Aarogya Setu

- i. Aarogya Setu enables early identification of potential risk of infection, and thus acts as a shield for individuals and the community.
- ii. With a view to ensuring safety in offices and work places, employers on best effort basis should ensure that Aarogya Setu is installed by all employees having compatible mobile phones.
- iii. District authorities may advise individuals to install the Aarogya Setu application on compatible mobile phones and regularly update their health status on the app. This will facilitate timely provision of medical attention to those individuals who are at risk.

13. Special directions to ensure movement of persons and goods in certain cases.

- i. All Authorities shall allow inter-State and Intra-State movement of medical professionals, nurses and para medical staff, sanitation personnel and ambulances, without any restriction.
- ii. All Authorities shall allow Inter-State movement of all types of goods/ cargo, including empty trucks.
- iii. No authority shall stop the movement of any type of goods/cargo for cross land-border trade under Treaties with neighboring countries.

14. NON RED ZONES:

All activities, which are not in the clause 4 of this order and which are not explicitly prohibited or banned, shall be permitted in Non-Red zones, with following conditions.

- a. No permission is needed from any govt. authority to undertake or perform permitted activities.
- b. Sport complexes & Stadia and other public open spaces will be permitted to remain open for individual exercises; however, spectators and group activities will not be allowed. All physical exercise and other activities will be done with social distancing norms.
- c. All public and private transport will undertake passenger management as follows:
 - i. Two Wheeler: 1 rider
 - ii. Three Wheeler: 1 + 2
 - iii. Four Wheeler: 1 + 2
- d. Intra district bus service will be allowed with maximum 50% capacity per bus with physical distancing and sanitation measures.
- e. Regarding Inter-district bus service orders will be issued separately.
- f. All markets/shops will remain open from 9 am to 5 pm. If Any crowding or failure of social distancing norms is seen , then authorities will immediately close down such markets/shops

15. General instructions

- a) Notwithstanding anything contained in this order, containment areas will continue to follow same health protocols, as laid down before this order.
- b) No district/regional / State authority will issue ANY order/guideline/direction in deviation or contrary to these guidelines, without the approval of Chief Secretary, Maharashtra.
- c) The **Annexure III** attached herewith is for the sake of convenience and must be read with the main order.

16. Penal provisions

Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005 besides legal action under Sec. 188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at **Annexure IV**.

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[Department of Revenue and Forest, Disaster Management, Relief and Rehabilitation, Mantralaya, Mumbai- 40032, Order No: DMU/2020/CR. 92/DisM-1, Dated: 19th May 2020]

Standard Operating Procedures issued By MHA

- i. SOP on transit arrangement for foreign national (s) in India issued vide Order dated April 02,2020
- ii. SOP on movement of standard labour within States/UTs, issued vide Order dated April 19, 2020.
- iii. SOP on sign-on and sign-off Indian seafarers, issued vide Order dated April 21, 2020.
- iv. SOP on movement of standard migrant workers, pilgrims, tourists, students and other persons, issued vide Order dated April 29, 2020 and Order dated May 01, 2020.
- v. SOP on movement of Indian Nationals stranded outside the country and of specified persons to travel abroad, issued vide Order dated May 5, 2020.
- vi. SOP on movement of persons by train, issued vide Order dated May 11,2020.

By MHA

[Department of Revenue and Forest, Disaster Management, Relief and Rehabilitation, Mantralaya, Mumbai- 40032, Order No: DMU/2020/CR. 92/DisM-1, Dated: 19th May 2020]

National Directives for COVID 19 Management

- I. Wearing of face cover is compulsory in all public and workplaces
- II. Spitting in public and work places shall be punishable with fine as may be prescribed in accordance with laws, rules or regulations by State/local authority.
- III. Social distancing shall be followed by all persons in public places and in transport.
- IV. Marriage related gathering shall ensure social distancing and the maximum number of guests allowed shall not be more than 50.
- V. Funeral/last rites related gathering shall ensure social distancing and the maximum number of guests allowed shall not be more than 50.
- VI. Consumption of liquor, paan, tobacco, etc in public places is not allowed.
- VII. Shops will ensure minimum 6 feet distance among customers and shall not allow more than 5 persons at the shop.

Additional directive for Workplaces

- VIII. As far as possible, the practice of work from home should be followed.
- IX. Staggering of work/business hours shall be followed in offices, workplaces, shops, markets and industrial & commercial establishments.
- X. Provision for thermal scanning, hand wash, sanitizer will be made at all entry and exit points and common areas.
- XI. Frequent sanitization of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., shall be ensured, including between shifts.
- XII. All persons in charge of workplaces shall ensure social distancing through adequate distance between workers, adequate gaps between shifts, staggering the lunch breaks of staff, etc.

Annexure III

[Department of Revenue and Forest, Disaster Management, Relief and Rehabilitation, Mantralaya, Mumbai- 40032, Order No: DMU/2020/CR. 92/DisM-1, Dated: 19th May 2020]

COVID-19 Lockdown 4.0
What's allowed & not allowed in Maharashtra

Activity	Red Zone	Remaining Areas	Containment
Travel- Air, train, metro	No	No	No
Inter-state road movement	No	No	No
Education Institutions	No	No	No
Hospitality- Hotels	No	No	No
Shopping Malls	No	No	No
Places of worship & large gatherings	No	No	No
Liquor shops	Yes / Home Delivery	Yes	No
Age>65, <10, Pregnant-Outing	No	No	No
Medical Clinic, OPD	Yes	Yes	No
Taxi, cab, rickshaw	No	1+2	No
4 wheeler	Essential	1+2	No
2 wheeler	Essential	1	No
Inter-district plying of bus ⁽²⁾	No	No	No
Intra-district plying of bus	No	Yes	No
Supply of goods	Yes	Yes	Yes
Industries (Urban)	Essential	Yes	No
Industries (Rural)	N/A	Yes	No
Urban in-situ construction	Yes	Yes	No
Other private construction sites	No	Yes	No
Urban standalone shops	Ltd	Yes	No
Essential goods shops	Yes	Yes	Yes
E-Com essential goods	Yes	Yes	No
E-Com non-essential goods	Yes	Yes	No
Private Offices	No	Yes	No
Govt. Offices	5% subject to Minimum 10	Yes - 100%	No
Agri activities	No	Yes	No
Bank & Finance	Yes	Yes	No
Courier & Postal	Yes	Yes	No
Movement for medical emergencies	Yes	Yes	Yes
Barber shops, spas, saloons	No	Yes	No
Stadiums without spectators	No	Yes	No
Home Delivery Restaurants	Yes	Yes	No
Sub Registrar/ RTO/DyRTO	Yes	Yes	No

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[Department of Revenue and Forest, Disaster Management, Relief and Rehabilitation, Mantralaya, Mumbai- 40032, Order No: DMU/2020/CR. 92/DisM-1, Dated: 19th May 2020]

Offences and Penalties for Violation of Lockdown Measures

A. Section 51 to 60 of the Disaster Management Act, 2005

51. Punishment for obstruction, etc.—Whoever, without reasonable cause —

(a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or

(b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act,

shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

52. Punishment for false claim.—Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

53. Punishment for misappropriation of money or materials, etc.—Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

54. Punishment for false warning.—Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.

55. Offences by Departments of the Government.—(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

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(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act.—Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

57. Penalty for contravention of any order regarding requisitioning.—If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

58. Offence by companies.—(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly: Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence. (2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purpose of this section— (a) “company” means any body corporate and includes a firm or other association of individuals; and (b) “director”, in relation to a firm, means a partner in the firm.

59. Previous sanction for prosecution.—No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

60. Cognizance of offences.—No court shall take cognizance of an offence under this Act except on a complaint made by— (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by that Authority or Government, as the case may be; or (b) any person who has given

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notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised as aforesaid.

B. Section 188 in the Indian Penal Code, 1860

188. Disobedience to order duly promulgated by public servant.—Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or tends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

Explanation.—It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

Illustration

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

D. J. Nell

महाराष्ट्र औद्योगिक विकास महामंडळ

(महाराष्ट्र शासन अंगिकृत)

“उद्योग सारथी”, मरोळ औद्योगिक क्षेत्र, महाकाली गुंफा मार्ग, अंधेरी (पूर्व), मुंबई-९३

क्र.मऔविम/म.व्य(भूमी)/ B50849

दिनांक: ०१/०७/२०२०

परिपत्रक

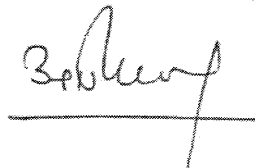
विषय :-कोरोना विषाणूचा(Covid-१९) चा वाढता प्रादुर्भाव विचारात घेता उद्योजकांना विविध शुल्क भरण्याकरीता विलंबशुल्क न आकारता कालावधी वाढविणे तसेच विनाशुल्क मुदतवाढ मंजूर करणेबाबत.

दिनांक २४.०३.२०२० रोजी मा. पंतप्रधान यांनी संपूर्ण भारतात कोरोना विषाणू प्रसारावरील प्रतिबंधात्मक उपाय म्हणून Lockdown करणेकामी सूचना दिलेल्या आहेत. त्या अनुषंगाने राज्य शासनाच्या महसूल व वन विभाग, आपत्ती व्यवस्थापन व मदत पुनर्वसन विभागाने त्यांचेकडील अधिसूचना क्र. डीएमयु/२०२०/सीआर.९२/आ.व्य-१ दिनांक २५.०३.२०२० अन्वये संपूर्ण महाराष्ट्र राज्य २१ दिवसांकरीता म्हणजेच दिनांक १४.०४.२०२० पर्यंत बंद करणेबाबत निर्णय घेतला तसेच तदनंतर सदरहू कालावधी कोरोना विषाणूचा(Covid-१९) चा वाढता प्रादुर्भाव विचारात घेता दिनांक ०३.०५.२०२० व तदनंतर दिनांक १७.०५.२०२० पर्यंत वाढविण्यात आला आहे व कालांतराने कोरोना विषाणूचा(Covid-१९) प्रादुर्भाव विचारात घेता ३० जून २०२० पर्यंत Lockdown चा कालावधी वाढविण्यात आला आहे.

सदरहू Lockdown मुळे महाराष्ट्र राज्यामध्ये सर्व खाजगी कार्यालये दिनांक २२.०३.२०२० पासून पूर्णपणे बंद करण्याचा निर्णय घेण्यात आला तसेच शासकीय/निमशासकीय कार्यालयामध्ये सुध्दा उपस्थिती नियंत्रणात आणण्यात आलेली आहे.

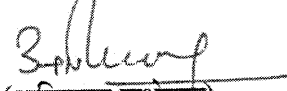
महाराष्ट्र औद्योगिक विकास अधिनियम, १९६१ अंतर्गत विहित करण्यात आलेल्या एमआयडीसी डिस्पोजल ऑफ लॅंड रेग्युलेशन, १९७५ मधील तरतुदीस अनुसरून महामंडळ औद्योगिक क्षेत्रातील उद्योजकांना भूखंड वाटप तसेच त्यासंबंधित विविध सेवा पुरवित असते. महामंडळाच्या प्रचलित धोरणानुसार सदरहू सेवा पुरविताना विविध प्रकारचे शुल्क उदा. प्रिमियम रककम, हस्तांतर शुल्क, अतिरिक्त प्रिमियम, पोटभाडे शुल्क इत्यादि शुल्क दिलेल्या कालावधीमध्ये भरल्यानंतर उद्योजकांना संबंधित सेवेस परवानगी देण्यात येत असते. परंतु दिलेल्या कालावधी मध्ये जर उद्योजकांने शुल्क भरले नाही तर प्रचलित नियमानुसार विलंबशुल्क आकारण्यात येते.

तथापि, कोरोना विषाणूचा(Covid-१९) चा वाढता प्रादुर्भाव विचारात घेता महाराष्ट्र राज्यामधील सर्व उद्योग २२ मार्च, २०२० पासून बंद असल्यामुळे, उद्योगांचे आर्थिक व्यवहार टप्प असल्यामुळे तसेच उद्योजक भूखंडावर विकास करू शकत नसल्याने, उद्योगातील अडचणी कमी करण्यासाठी उद्योजकांना खालीलप्रमाणे मुभा/सुट देण्यात येत आहेत.



- १) ज्या उद्योजकांची, महामंडळाच्या मागणीनुसार देय शुल्क भरणेची अंतिम तारीख लॉकडाऊनच्या कालावधीमध्ये येत आहे अशा उद्योजकांचा देय शुल्क भरण्याचा कालावधी विलंबशुल्क न आकारता दिनांक ३० सप्टेंबर पर्यंत वाढविण्यात यावा.
- २) ज्या उद्योजकांची देय शुल्क भरणेची अंतीम तारीख लॉकडाऊनच्या पूर्वीची संपलेली असेल तर अशा प्रकरणात लॉकडाऊन चालू होण्यापूर्वीच्या कालावधीपर्यंत महामंडळाच्या नियमानुसार विलंबशुल्क आकारण्यात यावे तथापि लॉकडाऊनच्या कालावधीत विलंबशुल्क न आकारता देय शुल्क भरण्याचा कालावधी दिनांक ३० सप्टेंबर पर्यंत वाढविण्यात यावा.
- ३) ज्या उद्योजकांना देकारपत्र, वाटपत्र देण्यात आले असून देकारपत्र/वाटपत्रात नमूद EMD/BOP शुल्क भरणेची अंतिम तारीख लॉकडाऊनच्या कालावधीमध्ये येत असेल तर अशा उद्योजकांचा देय शुल्क भरण्याचा कालावधी विलंबशुल्क न आकारता दिनांक ३० सप्टेंबर पर्यंत वाढविण्यात यावा.
- ४) ज्या उद्योजकांनी विलंबशुल्कासह देय रक्कम भरलेले आहे, अशा उद्योजकांना त्यांनी भरलेली रक्कम परत करण्यात येवू नये किंवा समायोजित करण्यात येवू नये.
- ५) ज्या भूखंडांचा विकास कालावधी/वाढीव विकास कालावधी लॉकडाऊन मध्ये संपलेला आहे अशा भूखंडांना, महामंडळाच्या दिनांक ०६.०३.२०१३ च्या परिपत्रकातील ब) सुधारित मुदतवाढ धोरण मधील अ.क्र. ३ नुसार अपवादात्मक परिस्थितीत ३० सप्टेंबर २०२० पर्यंत भूखंडाचा विकास कालावधी/वाढीव विकास कालावधी संपलेल्या दिनांकापासून कोणतीही अतिरिक्त प्रिमियम न आकारता ३० सप्टेंबर २०२० पर्यंत वाढविण्यात यावा.
- ६) भूखंडाचा विकास कालावधी/वाढीव विकास कालावधी वाढविण्याचा अधिकार संबंधित प्रादेशिक अधिकारी यांना राहतील.

सदरहू परिपत्रक मा. मुख्य कार्यकारी अधिकारी यांचे मान्यतेने निर्गमित करण्यात येत आहे.


(अविनाश सुभेदार)

सह मुख्य कार्यकारी अधिकारी(प्रशासन)
मऔविम, मुंबई.

प्रति,

१. सर्व विभाग प्रमुख, मऔविम, मुंबई.
२. अतिरिक्त मुख्य अभियंता, मऔविम, पुणे/नांदेड/नागपूर.
३. सर्व अधिक्षक अभियंता, मऔविम.
४. सर्व प्रादेशिक अधिकारी, मऔविम.
५. सर्व कार्यकारी अभियंता, मऔविम.
६. सह मुख्य/उप मुख्य लेखा अधिकारी, मऔविम, मुंबई/पुणे/औरंगाबाद/नागपूर.
७. महाव्यवस्थापक (भूमि)/महाव्यवस्थापक (भूसंपादन)/व्यवस्थापक (भूमि-१/२), मऔविम, मुंबई.

८. प्रशासकीय अधिकारी, मऔविम, मुंबई.
९. व्यवस्थापक (भूसंपादन-१/२), मऔविम, मुंबई.
१०. जनसंपर्क अधिकारी, मऔविम, मुंबई.
११. सर्व क्षेत्र व्यवस्थापक, मऔविम.
१२. म.औ.वि. महामंडळाचे सर्व संचालक.
१३. सर्व महाव्यवस्थापक, जिल्हा उद्योग केंद्र.
१४. सर्व औद्योगिक संघटना.
१५. मुख्य मध्यवर्ती परिपत्रक नस्ती/मुख्य कार्यकारी अधिकारी, मऔविम, कार्यालय मरोळ/जागतिक व्यापार केंद्र (डब्ल्यू.टी.सी.), कफ परेड, मुंबई

महाराष्ट्र औद्योगिक विकास महामंडळ

(महाराष्ट्र शासन अंगीकृत)

“उद्योग सारथी”, मरोळ औद्योगिक क्षेत्र, महाकाली गुंफा मार्ग, अंधेरी (पूर्व), मुंबई-९३

क्र.म.औ.वि.म/म.व्य.(भूमी)/ C 96180

दिनांक: 11 | 11 | २०२०

परिपत्रक

विषय:- कोरोना विषाणूचा(Covid-१९) चा वाढता प्रादुर्भाव विचारात घेता उद्योजकांना विविध शुल्क भरण्याकरीता विलंबशुल्क न आकारता कालावधी वाढविणे तसेच विनाशुल्क मुदतवाढ मंजूर करणेबाबत व इतर बाबींबाबत..

संदर्भ :-१) परिपत्रक क्र. म.औ.वि.म/म.व्य.(भूमी)/B ५०८४९ दिनांक ०१.०७.२०२०
२) परिपत्रक क्र. म.औ.वि.म/म.व्य.(भूमी)/सी६९५९३ दिनांक २२.१०.२०२०

कोरोना विषाणूचा(Covid-१९) चा वाढता प्रादुर्भाव विचारात घेता उद्योजकांना विविध शुल्क भरण्याकरीता विलंब शुल्क विलंबशुल्क न आकारता कालावधी वाढविणे तसेच विनाशुल्क मुदतवाढ करणेबाबतचा प्रस्ताव संचालक मंडळाच्या दिनांक १६.१०.२०२० रोजी झालेल्या ३८७ व्या बैठकीत चर्चा होवून प्रकरणी प्रकरणी प्राप्त निर्देशानुसार उपरोक्त संदर्भिय क्र. २ नुसार परिपत्रक निर्गमित केलेले आहे.

सदरहू परिपत्रकातील अ.क्र. ३ नुसार ज्या भूखंडांचा विकास कालावधी/वाढीव विकास कालावधी दिनांक ३०.०६.२०२० नंतर संपलेला आहे अशा भूखंडांचा विकास कालावधी दिनांक ०१.०७.२०२० ते ३१.१२.२०२० पर्यंत वाढविण्याबाबतचे अधिकार संदर्भिय परिपत्रक क्र. २ नुसार मुख्य कार्यकारी अधिकारी यांना प्रदान केलेले आहेत. तथापि प्रकरणांची संख्या व्यापक असल्याने मुख्य कार्यकारी अधिकारी यांना प्रदान केलेले अधिकाराचे विकेंद्रिकरण करून दिनांक २६.०९.२०१६ च्या परिपत्रकानुसार औद्योगिक, व्यापारी, निवासी, प्राधान्य सदराखालील भूखंड वाटपाच्या/हस्तांतरणाच्या अधिकारानुसार संबंधित प्रादेशिक अधिकारी/उप मुख्य कार्यकारी अधिकारी/ सह मुख्य कार्यकारी अधिकारी यांना प्राधिकृत करण्यात येत आहे.

सदरहू परिपत्रक मा. मुख्य कार्यकारी अधिकारी यांचे मान्यतेने निर्गमित करण्यात येत आहे.

संदर्भिय परिपत्रकामध्ये इतर कोणताही बदल करणेत आलेला नाही.


(अविनाश सुभेदार)

सह मुख्य कार्यकारी अधिकारी(प्रशासन)
म.औ.वि.म, मुंबई.

प्रति,

१. सर्व विभाग प्रमुख, म.औ.वि.म, मुंबई.
२. अतिरिक्त मुख्य अभियंता, म.औ.वि.म, पुणे/नांदेड/नागपूर.

३. सर्व अधीक्षक अभियंता, मऔविम.
४. सर्व प्रादेशिक अधिकारी, मऔविम.
५. सर्व कार्यकारी अभियंता, मऔविम.
६. सह मुख्य/उप मुख्य लेखा अधिकारी, मऔविम, मुंबई/पुणे /औरंगाबाद/नागपूर.
७. महाव्यवस्थापक (भूमि)/महाव्यवस्थापक (भूसंपादन)/व्यवस्थापक (भूमि-१/२), मऔविम, मुंबई.
८. प्रशासकीय अधिकारी, मऔविम, मुंबई.

Form GSTR-3B

[See rule 61(5)]

Year	2020-21
Period	April

GSTIN of the supplier	27AKZPS7367M1ZQ
2(a). Legal name of the registered person	MAHESH MOHAN SAWANT
2(b). Trade name, if any	NIX POLYMERS
2(c). ARN	AB270420601752K
2(d). Date of ARN	14/10/2020

(Amount in ₹ for all tables)

3.1 Details of Outward supplies and inward supplies liable to reverse charge (other than those covered by Table 3.1.1)

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(a) Outward taxable supplies (other than zero rated, nil rated and exempted)	0.00	0.00	0.00	0.00	0.00
(b) Outward taxable supplies (zero rated)	0.00	0.00	-	-	0.00
(c) Other outward supplies (nil rated, exempted)	0.00	-	-	-	-
(d) Inward supplies (liable to reverse charge)	0.00	0.00	0.00	0.00	0.00
(e) Non-GST outward supplies	0.00	-	-	-	-

3.1.1 Details of Supplies notified under section 9(5) of the CGST Act, 2017 and corresponding provisions in IGST/UTGST/SGST Acts

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(i) Taxable supplies on which electronic commerce operator pays tax u/s 9(5) [to be furnished by electronic commerce operator]	0.00	0.00	0.00	0.00	0.00
(ii) Taxable supplies made by registered person through electronic commerce operator, on which electronic commerce operator is required to pay tax u/s 9(5) [to be furnished by registered person making supplies through electronic commerce operator]	0.00	-	-	-	-

3.2 Out of supplies made in 3.1 (a) and 3.1.1 (i), details of inter-state supplies made

Nature of Supplies	Total taxable value	Integrated tax
Supplies made to Unregistered Persons	0.00	0.00
Supplies made to Composition Taxable Persons	0.00	0.00
Supplies made to UIN holders	0.00	0.00

4. Eligible ITC

Details	Integrated tax	Central tax	State/UT tax	Cess
A. ITC Available (whether in full or part)				
(1) Import of goods	0.00	0.00	0.00	0.00
(2) Import of services	0.00	0.00	0.00	0.00
(3) Inward supplies liable to reverse charge (other than 1 & 2 above)	0.00	0.00	0.00	0.00

(4) Inward supplies from ISD	0.00	0.00	0.00	0.00
(5) All other ITC	0.00	0.00	0.00	0.00
B. ITC Reversed				
(1) As per rules 42 & 43 of CGST Rules	0.00	0.00	0.00	0.00
(2) Others	0.00	0.00	0.00	0.00
C. Net ITC available (A-B)	0.00	0.00	0.00	0.00
D. Ineligible ITC	0.00	0.00	0.00	0.00
(1) As per section 17(5)	0.00	0.00	0.00	0.00
(2) Others	0.00	0.00	0.00	0.00

5 Values of exempt, nil-rated and non-GST inward supplies

Nature of Supplies	Inter- State supplies	Intra- State supplies
From a supplier under composition scheme, Exempt, Nil rated supply	0.00	0.00
Non GST supply	0.00	0.00

5.1 Interest and Late fee for previous tax period

Details	Integrated tax	Central tax	State/UT tax	Cess
System computed Interest	-	-	-	-
Interest Paid	0.00	0.00	0.00	0.00
Late fee	-	4425.00	4425.00	-

6.1 Payment of tax

Description	Total tax payable	Tax paid through ITC				Tax paid in cash	Interest paid in cash	Late fee paid in cash
		Integrated tax	Central tax	State/UT tax	Cess			
(A) Other than reverse charge								
Integrated tax	0.00	0.00	0.00	0.00	-	0.00	0.00	-
Central tax	0.00	0.00	0.00	-	-	0.00	0.00	4425.00
State/UT tax	0.00	0.00	-	0.00	-	0.00	0.00	4425.00
Cess	0.00	-	-	-	0.00	0.00	0.00	-
(B) Reverse charge								
Integrated tax	0.00	-	-	-	-	0.00	-	-
Central tax	0.00	-	-	-	-	0.00	-	-
State/UT tax	0.00	-	-	-	-	0.00	-	-
Cess	0.00	-	-	-	-	0.00	-	-

Breakup of tax liability declared (for interest computation)

Period	Integrated tax	Central tax	State/UT tax	Cess
April 2020	0.00	0.00	0.00	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Date: 14/10/2020

Name of Authorized Signatory

MAHESH SAWANT

Designation /Status

PROPRIETOR

FILED

Form GSTR-3B

[See rule 61(5)]

Year	2020-21
Period	May

GSTIN of the supplier	27AKZPS7367M1ZQ
2(a). Legal name of the registered person	MAHESH MOHAN SAWANT
2(b). Trade name, if any	NIX POLYMERS
2(c). ARN	AB2705206226575
2(d). Date of ARN	14/10/2020

(Amount in ₹ for all tables)

3.1 Details of Outward supplies and inward supplies liable to reverse charge

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(a) Outward taxable supplies (other than zero rated, nil rated and exempted)	2578850.00	194594.40	134799.30	134799.30	0.00
(b) Outward taxable supplies (zero rated)	0.00	0.00	-	-	0.00
(c) Other outward supplies (nil rated, exempted)	0.00	-	-	-	-
(d) Inward supplies (liable to reverse charge)	47933.00	0.00	1198.00	1198.00	0.00
(e) Non-GST outward supplies	0.00	-	-	-	-

3.2 Out of supplies made in 3.1 (a) above, details of inter-state supplies made

Nature of Supplies	Total taxable value	Integrated tax
Supplies made to Unregistered Persons	0.00	0.00
Supplies made to Composition Taxable Persons	0.00	0.00
Supplies made to UIN holders	0.00	0.00

4. Eligible ITC

Details	Integrated tax	Central tax	State/UT tax	Cess
A. ITC Available (whether in full or part)				
(1) Import of goods	0.00	0.00	0.00	0.00
(2) Import of services	0.00	0.00	0.00	0.00
(3) Inward supplies liable to reverse charge (other than 1 & 2 above)	0.00	0.00	0.00	0.00
(4) Inward supplies from ISD	0.00	0.00	0.00	0.00
(5) All other ITC	0.00	0.00	0.00	0.00
B. ITC Reversed				
(1) As per rules 42 & 43 of CGST Rules	0.00	0.00	0.00	0.00
(2) Others	0.00	0.00	0.00	0.00
C. Net ITC available (A-B)	54476.28	213922.96	213922.96	0.00
D. Ineligible ITC				
(1) As per section 17(5)	0.00	0.00	0.00	0.00
(2) Others	0.00	0.00	0.00	0.00

5 Values of exempt, nil-rated and non-GST inward supplies

Nature of Supplies	Inter- State supplies	Intra- State supplies
From a supplier under composition scheme, Exempt, Nil rated supply	0.00	0.00
Non GST supply	0.00	0.00

5.1 Interest and Late fee for previous tax period

Details	Integrated tax	Central tax	State/UT tax	Cess
System computed Interest	-	-	-	-
Interest Paid	0.00	69.00	69.00	0.00
Late fee	-	1470.00	1470.00	-

6.1 Payment of tax

Description	Total tax payable	Tax paid through ITC				Tax paid in cash	Interest paid in cash	Late fee paid in cash
		Integrated tax	Central tax	State/UT tax	Cess			
(A) Other than reverse charge								
Integrated tax	194594.00	54476.00	79124.00	60994.00	-	0.00	0.00	-
Central tax	134799.00	0.00	134799.00	-	-	0.00	69.00	1470.00
State/UT tax	134799.00	0.00	-	134799.00	-	0.00	69.00	1470.00
Cess	0.00	-	-	-	0.00	0.00	0.00	-
(B) Reverse charge								
Integrated tax	0.00	-	-	-	-	0.00	-	-
Central tax	1198.00	-	-	-	-	1198.00	-	-
State/UT tax	1198.00	-	-	-	-	1198.00	-	-
Cess	0.00	-	-	-	-	0.00	-	-

Breakup of tax liability declared (for interest computation)

Period	Integrated tax	Central tax	State/UT tax	Cess
May 2020	194594.00	135997.00	135997.00	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Date: 14/10/2020

Name of Authorized Signatory

MAHESH SAWANT

Designation /Status

PROPRIETOR

Form GSTR-3B

[See rule 61(5)]

Year	2020-21
Period	June

GSTIN of the supplier	27AKZPS7367M1ZQ
2(a). Legal name of the registered person	MAHESH MOHAN SAWANT
2(b). Trade name, if any	NIX POLYMERS
2(c). ARN	AC270620309285A
2(d). Date of ARN	14/10/2020

(Amount in ₹ for all tables)

3.1 Details of Outward supplies and inward supplies liable to reverse charge

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(a) Outward taxable supplies (other than zero rated, nil rated and exempted)	6503395.00	542842.20	313884.45	313884.45	0.00
(b) Outward taxable supplies (zero rated)	0.00	0.00	-	-	0.00
(c) Other outward supplies (nil rated, exempted)	0.00	-	-	-	-
(d) Inward supplies (liable to reverse charge)	308255.00	0.00	7706.00	7706.00	0.00
(e) Non-GST outward supplies	0.00	-	-	-	-

3.2 Out of supplies made in 3.1 (a) above, details of inter-state supplies made

Nature of Supplies	Total taxable value	Integrated tax
Supplies made to Unregistered Persons	0.00	0.00
Supplies made to Composition Taxable Persons	0.00	0.00
Supplies made to UIN holders	0.00	0.00

4. Eligible ITC

Details	Integrated tax	Central tax	State/UT tax	Cess
A. ITC Available (whether in full or part)				
(1) Import of goods	0.00	0.00	0.00	0.00
(2) Import of services	0.00	0.00	0.00	0.00
(3) Inward supplies liable to reverse charge (other than 1 & 2 above)	0.00	0.00	0.00	0.00
(4) Inward supplies from ISD	0.00	0.00	0.00	0.00
(5) All other ITC	0.00	0.00	0.00	0.00
B. ITC Reversed				
(1) As per rules 42 & 43 of CGST Rules	0.00	0.00	0.00	0.00
(2) Others	0.00	0.00	0.00	0.00
C. Net ITC available (A-B)	329467.50	431648.10	431648.10	0.00
D. Ineligible ITC				
(1) As per section 17(5)	0.00	0.00	0.00	0.00
(2) Others	0.00	0.00	0.00	0.00

5 Values of exempt, nil-rated and non-GST inward supplies

Nature of Supplies	Inter- State supplies	Intra- State supplies
From a supplier under composition scheme, Exempt, Nil rated supply	0.00	0.00
Non GST supply	0.00	0.00

5.1 Interest and Late fee for previous tax period

Details	Integrated tax	Central tax	State/UT tax	Cess
System computed Interest	-	-	-	-
Interest Paid	0.00	327.00	327.00	0.00
Late fee	-	2725.00	2725.00	-

6.1 Payment of tax

Description	Total tax payable	Tax paid through ITC				Tax paid in cash	Interest paid in cash	Late fee paid in cash
		Integrated tax	Central tax	State/UT tax	Cess			
(A) Other than reverse charge								
Integrated tax	542842.00	329468.00	117764.00	95610.00	-	0.00	0.00	-
Central tax	313884.00	0.00	313884.00	-	-	0.00	327.00	2725.00
State/UT tax	313884.00	0.00	-	313884.00	-	0.00	327.00	2725.00
Cess	0.00	-	-	-	0.00	0.00	0.00	-
(B) Reverse charge								
Integrated tax	0.00	-	-	-	-	0.00	-	-
Central tax	7706.00	-	-	-	-	7706.00	-	-
State/UT tax	7706.00	-	-	-	-	7706.00	-	-
Cess	0.00	-	-	-	-	0.00	-	-

Breakup of tax liability declared (for interest computation)

Period	Integrated tax	Central tax	State/UT tax	Cess
June 2020	542842.00	321590.00	321590.00	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Date: 14/10/2020

Name of Authorized Signatory

MAHESH SAWANT

Designation /Status

PROPRIETOR



SHREE DIAGNOSTIC Dr. Raju Gangwani

M.D. (PATHO.)

Pathology Laboratory

Padma-Prabha Plaza, Near Shivraj Petrol Pump, S.T. Stand Road, SANGLI - 416 416 Ph. Lab(0233) 2530247

Pt. Name : - MOHAN SAWANT

Age : 68 Yrs. Sex : M

Ref. By : Dr. ASHOK PUROHIT

Date : 22/06/2019

(Labelled Sample Received) M.S.D.O.R.L

Annexure R 7

270

* ABSOLUTE EOSINOPHIL COUNT : 29 /cmm
(Normal Range : 40 - 440 /cmm)

Random blood Sugar : 72 mg/dl
(Normal Range : 70 - 140 mg/dl)

URINE SUGAR : Not Received

BLOOD BIOCHEMISTRY

* BLOOD UREA : 25 mg%
(Normal Range : 15 - 40 mg%)

* S. CREATININE : 1.2 mg%
(Normal Range : 0.5 - 1.5 mg%)

* S. ELECTROLYTES

S.SODIUM : 138 mEq/L
(Normal Range : -135 - 145 mEq/L)

S.POTASSIUM : 4.1 mEq/L
(Normal Range : - 3.8 - 5.0 mEq/L)

Result relates to sample tested. Kindly correlate with clinical findings.
(24 Hours Service Including Sundays)

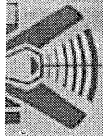
Dr. Raju Gangwani
M.D. (Path)

MBBS, DMKU (Radiologist)

MBBS, DMKU (Radiologist)

MD, DNB (Radiologist)

1.5 Tesla MRI (Whole Body) ■ 16 Slice C.T. Scan ■ Ultrasound 3D/ 4D/ 5D ■
Digital X-Ray ■ Digital O.P.G. ■ 2D Echo Cardiography ■ Digital Mammography



DK Diagnostic Center

Digital X-ray / Doppler / Sonography / O.P.G. / Mammography etc.
1st Floor, Kalpavruksh Sankul, Above Bank of Maharashtra, Civil Hospital Chouk, Sangli
E-mail : drjoshi.dhwanikiran@gmail.com | Ph. No.: 0233 - 2373877, 9852373877

Dr. Anil G. Joshi
M. D., D.M.R.D.
(Professor of Radiology)

PATIENT NAME	: MR. MOHAN SAWANT	AGE / SEX	: 75 Yrs.
REF BY	: Dr. SANJAY PUROHIT	REPORT DATE	: 30/06/2020

PLAIN RADIOGRAPH OF ABDOMEN ::

Bowel preparation is suboptimal.

Both the kidneys are not completely seen

No radio opacity to suggest pancreatic, gall bladder, Renal or urinary bladder Calculus.

No abnormal soft tissue mass.

Lumbar spine & S. I. Joints are unremarkable.

IMPRESSION:

Gaseous Distention Of Small & Large Bowel.

NON IONIC CONTRAST EXAMINATION OF STOMACH,

DUODENUM & SMALL BOWEL: :

Pt. had feeding gastrostomy.

60 ml. non ionic contrast media was introduced diluted in 200 ml. water through feeding gastrostomy & films were obtained in regular interval.

STOMACH

Normal distention.

Normal wall thickening.

No e/o extrinsic or an intrinsic pathology.

P.T.O.



SHREE DIAGNOSTIC Dr. Raju Gangwani

M.D. (PATHO.)

Pathology Laboratory

Padma-Prabha Plaza, Near Shivraj Petrol Pump, S.T. Stand Road, SANGLI - 416 416 Ph. Lab(0233) 2530247

50

Pt.Name : - MOHAN SAWANT

Age : 68 Yrs. Sex : M

Ref. By : Dr. ASHOK PUROHIT


Date : 22/06/2019

(Labelled Sample Received) M.S.D.O.R.L

BLEEDING TIME MINUTE : 3 min 49 sec [NR : 2 to 6 Minute]
 CLOTING TIME MINUTE : 4 min 27 sec [NR : 4 to 10 Minute]

*PROTHROMBIN TIME

PATIENT : 13 seconds
 CONTROL : 13 seconds [NR : 16 - 18]
 INR VALUE : 1.05 [NR : 0.64 - 1.17]
 (On oral anticoagulant therapeutic range - 2.0 - 3.5)


 Dr. Raju Gangwani
 M.D. (Path)

Result relates to sample tested. Kindly correlate with clinical findings.
 24 Hours Service Including Sundays

1.5 Tesla MRI (Whole Body) ■ 16 Slice C.T. Scan ■ Ultrasound 3D/ 4D/ 5D ■ Color Doppler
 Digital O.P.G. ■ 2D Echo Cardiography ■ Digital Mammography ■ Pathology L



SHREE DIAGNOSTIC Dr. Raju Gangwani

Pathology Laboratory

M.D. (PATHO.)

Padma-Prabha Plaza, Near Shivraj Petrol Pump, S.T. Stand Road, SANGLI - 416 416 Ph. Lab(0233) 2530247

50

Pt. Name : - MOHAN SAWANT

Age : 68 Yrs. Sex : M

Ref. By : Dr. ASHOK PUROHIT

Date : 22/06/2019

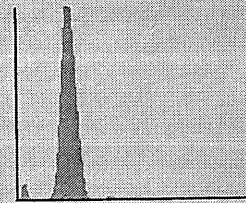
M.S.D.O.R.L

(Labelled Sample Received)

HAEMOGRAM

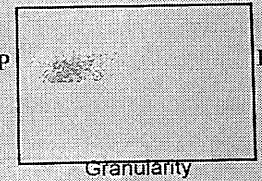
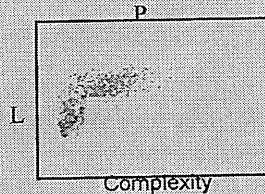
Haemoglobin	-	13.1	gms/dl
E. S. R.	-	16	mm at hr
RBC Count	-	4.53	mill/cumm
PCV	-	37.6	%
MCV	-	83.0	cumm
MCH	-	28.9	Pg
MCHC	-	34.8	%
RDW	-	9.0	%
RBC Morphology	-	NORMOCYTIC NORMOCHROMIC	

RBC NO/FL



WBC Count	-	2900	/Cumm
Polymorphs	-	57	%
Lymphocytes	-	40	%
Eosinophils	-	01	%
Monocytes	-	02	%
Basophils	-	00	%
WBC Morphology	-	Leucopenia.	

WBC



Platelet Count	-	210000	/CUMM
Parasites	-	Absent	

PLT NO/FL



Impression - Leucopenia.

Result relates to sample tested. Kindly correlate with clinical findings.
(24 Hours Service Including Sundays)

Dr. Raju Gangwani
M.D. (Path)

M.B.B.S., D.M.R.D. (Radiology)

1.5 Tesla MRI (Whole Body) ■ 16 Slice C.T. Scan ■ Ultrasound 3D/ 4D/ 5D ■
Digital X-Ray ■ Digital O.P.G. ■ 2D Echo Cardiography ■ Digital Mammography



SHREE DIAGNOSTIC Dr. Raju Gangwani

Pathology Laboratory

M.D. (PATHO.)

Padma-Prabha Plaza, Near Shivraj Petrol Pump, S.T. Stand Road, SANGLI - 416 416 Ph. Lab(0233) 2530247

Pt. Name : - MOHAN SAWANT

Age : 68 Yrs. Sex : M

Ref. By : Dr. ASHOK PUROHIT

Date : 22/06/2019

(Labelled Sample Received) M.S.D.O.R.L

THYROID PROFILE

SERUM T3 : 0.85 ng/ml
Normal Range :- (0.69 - 2.15)

SERUM T4 : 5.2 ug/dl
Normal Range :- (5.2 - 12.7)

SERUM TSH : 4.69 mU/L
Normal Range :- (0.3 - 4.5)

* IMPRESSION : MILD SUBCLINICAL HYPOTHYROIDISM

* INTERPRETATION :

- A) Only TSH levels can prove to be misleading in patients on treatment. Therefore Free T3, Free T4 should be checked as it is metabolically active.
- B) Physiological rise in Total T3 or T4 levels is seen in patients on steroid therapy and during pregnancy collection.
- C) Time for thyroid function test is very important as per circadian variation/rhythm, the levels are at it's peak between 2 - 4 a.m. and are minimum between 6 - 10 p.m.
- D) Thyroid abnormality should not get interpret based on single test report. It should be checked for establishment of the abnormality based on repeated investigations at intervals.

Results are to sample tested. Kindly correlate with clinical findings.
(24 Hours Service including Sundays)

Dr. Raju Gangwani
M.D. (Path)

Dr. Vijayashree Gadve
MBBS, DMRD (Radiologist)

Dr. Nijalingappa
MD, DNB (Radiologist)

Dr. Manjeet Kulkarni
DMRD, DNB (Radiologist)

1.5 Tesla MRI (Whole Body) | Digital X-Ray | Digital O.P.G. | 16 Slice C.T. Scan | 2D Echo Cardiography | Ultrasound 3D/ 4D/ 5D | Color Doppler | Digital Mammography | Pathology Lab



SHREE DIAGNOSTIC Dr. Raju Gangwani

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Pt. Name : - MOHAN SAWANT

Age : 68 Yrs. Sex : M

Ref. By : Dr. ASHOK PUROHIT

Date : 22/06/2019


(Labelled Sample Received) M.S.D.O.R.L

SERUM VITAMIN - B12 ASSAY

VITAMIN B12 : 1936 pg/mL

Normal range - 213 to 835 pg/ml

Result relates to sample tested. Kindly correlate with clinical findings.
(24 Hours Service Including Sundays)


Dr. Raju Gangwani
M.D. (Path)

Dr. Vijayashree Gadve
MBBS, DMRD (Radiologist)
275 Dr. Nijalingappa
MD, DM
Dr. Nigod
MD (Radiologist)
Tesla MRI (Whole Body)
X-Ray Digital O.P.G. 16 Slice



SHREE DIAGNOSTIC Dr. Raju Gangwani

M.D. (PATHO.)

Pathology Laboratory

Padma-Prabha Plaza, Near Shivraj Petrol Pump, S.T. Stand Road, SANGLI - 416 416 Ph. Lab(0233) 2530247

50

Pt. Name : - MOHAN SAWANT

Age : 68 Yrs. Sex : M

Ref. By : Dr. ASHOK PUROHIT

Date : 22/06/2019

(Labelled Sample Received) M.S.D.O.R.L

HIV TEST REPORT

* HIV (I & II) TEST : NON - REACTIVE

Note :

A Non-Reactive result means,

- a. The sample does not contain anti HIV-I and HIV-II antibodies.
- b. The sample is taken from patient infected with HIV but he/she is in window period.
- c. The sample contains antibodies against HIV-I and/or HIV-II but the concentration of antibody is too low to be detected by above method.
- d. Name told by Patient.

* AUSTRALIA ANTIGEN TEST : NEGATIVE
(HbsAg)

Dr. Raju Gangwani
M.D. (Path)

Result relates to sample tested. Kindly correlate with clinical findings.
(24 Hours Service Including Sundays)



Phone : 0233-2377132, 2374777

ADITYA DIAGNOSTIC CENTRE

Old Dhwanikiran Diagnostic Centre, Opp. Civil Hospital, Ganesh Nagar, SANGLI (MH.) 416416.

Patient Name	: MR. MOHAN SAWANT	Age/Sex	: 74 Yrs./M
Ref. By	: Dr. PUROHIT ASHOK MS (ENT) SANGLI	Date	: 21-Jun-2019

EXAMINATION: USG OF WHOLE ABDOMEN AND PELVIS

K/C/O OESOPHAGEAL CANDIDIASIS

Real time ultrasound examination of whole abdomen shows;

Normal sized liver with normal echotexture. No localized area of increased or decreased echogenicity. The intra as well extra hepatic biliary radicles are normal. Hepatic veins appear to be normal.

CBD and portal vein are normal in dimension.

Gall bladder is partially distended and normal in size, shape and position. it shows normal wall thickness. No evidence of calculus or cholecystitis. **Evidence of thick sludge noted in gall bladder.**

Pancreas is normal in size and shows normal echotexture. No abnormal area of calcification or mass impression.

Spleen is normal in size and shows normal echotexture.

Both the kidneys are normal in size, shape, position, axis and outline. Both kidneys show normal cortico-medullary ratio and differentiation. There is no evidence of mass, calculus or hydronephrosis.


No evidence of free fluid in the abdomen.
No evidence of abdominal lymphadenopathy.

Urinary bladder is empty.

Visualized bowel loops are normal in calibre with normal peristaltic activity. Abdominal aorta and IVC are normal in calibre.

Scan of right and left iliac fossae doesn't reveal any mass/collection/fat stranding. Bilateral inguinal regions are normal. Bilateral pleural spaces are clear.




Dr. Santosh C. Kulgod
MBBS, DMRD (Radiologist)


Dr. Vijayashree Gadve
MBBS, LMRD (Radiologist)


Dr. Nijalingappa
MD, DNB (Radiologist)

Dr. Manjeet Kulka
DMRD, DNB (Radiologist)

■ 1.5 Tesla MRI (Whole Body) ■ 16 Slice C.T. Scan ■ Ultrasound 3D/ 4D/ 5D ■ Color Doppler
■ Digital X-Ray ■ Digital O.P.G. ■ 2D Echo Cardiography ■ Digital Mammography ■ Pathology Lab

प्रमाणपत्र क्रमांक / Certificate No	46880	नमुना-६ / Form - 6
	<p>महाराष्ट्र शासन GOVERNMENT OF MAHARASHTRA आरोग्य विभाग HEALTH DEPARTMENT प्रमाणपत्र दिलीतिल कल्याणाच्या स्थानिक संस्थांचे भाग सांगली मिरज कुपवाड शहर महानगरपालिका Name of local body is using certificates Sangli Miraj - Kupwad City Corporation</p>	
मृत्यु प्रमाणपत्र DEATH CERTIFICATE		
<p>(जन्म व मृत्यु नोंदणी अधिनियम, १९६९ च्या कलम ११/१७ आणि महाराष्ट्र जन्म आणि मृत्यु नोंदणी विधान, २००९ चे विधान २/११ अन्वये देण्यात आले आहे.) (Issued under section 12/17 of the Registration of Births & Deaths Act, 1969 and Rule 2/11 of the Maharashtra Registration of Births and Deaths Rules, 2009.)</p> <p>प्रमाणपत्र दिल्याचे वग आदीची खालील माहिती मृत्यूच्या मूळ अभिलेखाच्या नोंदवहीतून घेण्यात आली आहे, जो की (स्थानिक क्षेत्र) - सांगली मिरज कुपवाड शहर महानगरपालिका, सांगली - मिरज, जिल्हा - सांगली, महाराष्ट्र राज्याच्या नोंदवहीत प्रत्येक आहे. This is to certify that the following information has been taken from the original record of death which is the register for (local area) - Sangli Miraj Kupwad city corporation, of taluk / block - Miraj, of District - Sangli of Maharashtra State</p>		
मृताचे पूर्ण नाव :	माहेन साताराम सावंत	लिंग : पुरुष
Full Name of Deceased :		Sex :
मृत्यु दिनांक :	२३/१२/२०२३	मृत्युचे ठिकाण :
Date of Death :		Place of Death :
आईचे पूर्ण नाव :	हिरवाई साताराम सावंत	वडिलांचे पूर्ण नाव :
Full Name of Mother :		Full Name of Father :
		Full Name of Husband :
मरण व्यक्तीचा मृत्यूसमयीचा पत्ता :	सांगली	मरण व्यक्तीचा कायमचा पत्ता :
Address of the deceased at the time of death :		Permanent address of the deceased :
नोंदणी क्रमांक :	५५९	नोंदणी दिनांक :
Registration No :		Date of Registration :
शेरा		
Remarks (if any)		<p>उपनिबंधक जन्म व मृत्यु नोंदणी सांगली मिरज कुपवाड शहर महानगरपालिका Signature of the Issuing Authority सांगली मिरज कुपवाड शहर महानगरपालिका Address of the Issuing Authority Sangli Miraj Kupwad City Corporation</p>
प्रमाणपत्र दिल्याचा दिनांक :	२३/०३/२०२४	
Date of issue of certificate :		
<p>"प्रत्येक जन्म आणि मृत्युची घटना नोंदल्याची खात्री करा" - "Ensure Registration of every birth & death"</p>		

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2nd - 4th Floor
Fax: 24024068 / 24023515		Opp. Cine Planet Cinema,
Website: http://mpcb.gov.in		Near Sion Circle, Sion (E)
E-mail: ast@mpcb.gov.in		Mumbai-400 022.
No. BO/MPCB/AS(T)/Circular/B- 220712FTS0047		Date: 12/07/2022

CIRCULAR

Sub: Provision of penal fess for occupiers violating combine consent regime prescribed under Air/Water Act – reg.

Ref: Minutes of 178th Board Meeting held on 24/02/2022.

It is mandatory on the part of industries/entrepreneurs to obtain Consent to Establish and Operate under section 25/26 of the Water (Prevention & Control of Pollution Act) 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Hazardous & Other Waste (Management & Transboundary Movement) Rule 2016. However, it has been noticed that, often industries were found to be violating the aforesaid provisions and the violations noticed are as below:

1. To take effective steps towards establishment of project/unit without obtaining Consent to Establish from the Board
2. To take effective steps without revalidating Consent to Establish from the Board.
3. To start Commercial production/to hand over occupancy without obtaining Consent to Operate from the Board
4. To carry out expansion activity and applying directly for Consent to Operate without obtaining Consent to Establish of the Board.
5. To operate the activity without valid consent to operate of the Board and applying after lapse of validity period.
6. To store and disposal of Hazardous Waste not consistent with provisions of rules

The MPC Board has published Enforcement Policy for issuance of directions on account of degree of violation by imposing/forfeiting proportionate Bank Guarantee. The matter of such violations was discussed during Consent Appraisal Committee/Consent Committee and was decided to formulate the deterrent policy towards above mentioned violations and such other violations. Hence, it is important to discourage the defaulting industries by adopting "Polluter Pays" principal by imposing appropriate cost for violation of provisions of Environment enactments.

The MPC Board in its 178th Board meeting held on 24/02/2022 vide item No. 12 has considered to impose appropriate penal fees towards violation of Environmental enactments, the penal fees shall be imposed as below:

..2

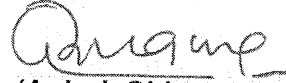
:2:

Sr. No.	Violation	Cost of Violation
01	Taking effective steps towards establishment of project/unit prior to obtain Consent to Establish from the Board	Red Category: 5 times of one term consent fee X no. of years of violation*
02	Taking effective steps without revalidating Consent to Establish of the Board.	
03	Industry: Starting Commercial production prior to obtain Consent to Operate of the Board.	Orange Category: 3 times of one term consent fee X no. of years of violation*
	Infrastructure Project: Handing over possession prior to obtaining Consent to Operate of the Board and Occupancy certificate from Local Body.	
04	Operating the industry/activity without valid consent to operate of the Board and applying after lapse of validity period.	Green Category: 1 time of one term consent fee X no. of years of violation*

* Calculations of number of years shall be calculated on the basis of number of days of non-compliance.

The penal fees amount to be paid by PP through online e-payment gateway.

All the Officers of the Board should implement this circular scrupulously without fail.


(Ashok Shingare, IAS)
Member Secretary

Copy submitted to: The Hon'ble Chairman, MPC Board Mumbai- for favour of information


Copy to:

1. The Assistant Secretary (Tech)/Joint Director (APC)/Joint Director (WPC)/Principal Scientific Officer/Regional Officer (HQ) MPC Board Mumbai
2. Law Officer/Statistical Officer, MPC Board Mumbai

Copy to:

1. All Regional Officer, MPC Board
2. All Sub-Regional Officer, MPC Board
3. EIC- He is directed to place the circular on Board's website.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2nd - 4th Floor
Fax: 24024068 / 24023515		Opp. Cine Planet Cinema,
Website: http://mpcb.gov.in		Near Sion Circle, Sion (E)
E-mail: ast@mpcb.gov.in		Mumbai-400 022.

No. BO/MPCB/AS(T)/Circular/B- 240227 FTS0039

Date: 27/02/2024

CIRCULAR

Sub: Amnesty Scheme for Penal Fees for violating Combined Consent Regime prescribed under the Air /Water Act – reg.

- Ref:** 1) Circular of Penal Fees for violating Combined Consent Regime prescribed under the Air /Water Act issued vide No. BO/MPCB/AS(T)/Circular/B-220712FTS0047, dated 12/07/2022.
2) Minutes of 182nd Board Meeting held on 12/02/2024.

Maharashtra Pollution Control Board has issued Circular dated 12/07/2022 vide reference 1 above, for penal fees for occupiers violating Combined Consent Regime prescribed under the Water and Air Acts.

In this regard, MPCB has received several representations from various Industrial & other Associations from time to time regarding retrospective application of penalty & waving of Penal Fees, as the Penal charges are very high & thereby making it difficult for the industries to pay the penal fees as per the circular issued by MPCB.

Therefore, in order to encourage the industries & regularize their activities and for effective monitoring, it was proposed to provide Amnesty Scheme for Penal Fees to be imposed on industries violating combine consent regime prescribed under Air/Water Act i.e., delay in applying for grant of consent, operating without consent from the Board.

Maharashtra Pollution Control Board in its 182nd Board meeting held on 12/02/2024 has decided to introduce Amnesty Scheme for Penal Fees for violating Combined Consent Regime prescribed under the Air /Water Act.

Accordingly, the Amnesty Scheme for Penal Fees shall be as below:

Sr. No.	Violation	Existing penal charges (Cost of Violation)	Amnesty Scheme
01	Taking effective steps towards establishment of project/unit prior to obtain Consent to Establish from the Board	Red Category: 5 times of one term consent fee X no. of years of violation*	Red Category: 2 times of one term consent fee X no. of days of violation**
02	Taking effective steps without revalidating Consent to Establish of the Board.	Orange Category: 3 times of one term consent fee X no. of years of violation*	Orange Category: 1 time of one term consent fee X no. of days of violation**
03	Industry: Starting Commercial production prior to obtain Consent to Operate of the Board.	Green Category: 1 time of one term consent fee X no. of years of violation*	Green Category: No penal charges
	Infrastructure Project: Handing over possession prior to obtaining Consent to Operate of the Board and Occupancy certificate from Local Body.		
04	Operating the industry/activity without valid consent to operate of the Board and applying after lapse of validity period.		

**Calculations of nos. of years shall be calculated on the basis of nos. of days of non-compliances

** For C to E one term is for 5 years, therefore, calculation of nos. of days of violation = nos. of days of violation divided by (365 * 5).

[Example:

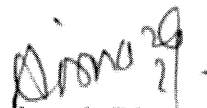
- 1) Consent to Establish/Revalidation Red Category: 2 times of one term consent fee X no. of days of violation.
For instance, 1 term (1year) consent fees is Rs. 1,00,000/- & days of violation 500 days.
The calculation will be $1,00,000 \times 2 \times 500/1825$ (1 term 5 years) = Rs. 54,795/-
- 2) Consent to Establish/Revalidation Orange Category: 1 time of one term consent fee X no. of days of violation
For instance, 1 term (1year) consent fees is Rs. 1,00,000/- & days of violation 500 days.
The calculation will be $1,00,000 \times 1 \times 500/1825$ (1 term 5 years) = Rs. 27,397/-
- 3) Consent to Operate/Renewal- Red Category: 2 times of one term consent fee X no. of days of violation
For instance, 1 term (1year) consent fees is Rs. 1,00,000/- & days of violation 500 days.
The calculation will be $1,00,000 \times 2 \times 500/365$ (1 term 1 year) = Rs. 2,73,973/-
- 4) Consent to Operate/Renewal- Orange category 1 term (2 years) consent fees is Rs. 1,00,000/- & days of violation 500 days.
The calculation will be $1,00,000 \times 1 \times 500/730$ (1 term 2 year) = Rs. 68,493/-

This amnesty scheme is not for those units/industries who had already paid the penalty. This amnesty scheme will be applicable to those industries who will submit online applications for combined consent within 3 months period 1st March 2024 to 31st May, 2024. All the applications received in this period will only be considered. Industry applying under amnesty scheme will have to pay the penal fees at a time. Applications already pending with the Board that have not paid the Penal Fees will also be considered, provided they pay the penal fees as per Amnesty Scheme within 3 months period from 1st March 2024 to 31st May, 2024.

This Amnesty scheme will be only for a period of 3 months from 1st March 2024 to 31st May, 2024. The duration of the scheme will not be extended. The earlier Penal Fees circular dated 12/07/2022 will come into force automatically after the end of amnesty period.

The Amnesty Scheme fees amount to be paid by PP through online e-payment gateway.

All the Officers of the Board should implement this circular scrupulously without fail.


(Dr Avinash Dhakne, IAS)
Member Secretary

Copy submitted to: The Hon'ble Chairman, MPC Board Mumbai- for favor of information.


Copy to:

1. All HODs, MPC Board Mumbai. - For information & necessary action
2. PRO, MPCB Mumbai. He is directed to give publicity of the Amnesty Scheme by way of news, awareness in leading newspapers.

Copy to:

1. All Regional Officer, MPC Board. They are directed to ensure that the above Amnesty Scheme shall be brought to the notice of all Industrial Associations in their jurisdiction & give wide publicity.
2. All Sub-Regional Officer, MPC Board. They are directed to ensure that the above Amnesty Scheme shall be brought to the notice of all Industrial Associations in their jurisdiction & give wide publicity.
3. SO/EIC- He is directed to host the circular on Board's website.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2nd - 4th Floor
Fax: 24024068 / 24023515		Opp. Cine Planet Cinema,
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E-mail: ast@mpcb.gov.in		Mumbai-400 022.

No BO/MPCB/AS(T)/Circular/B- 240926 FTS 0060

Date: 26/09/2024

CIRCULAR

Sub: Extension of Amnesty Scheme for Penal Fees for violating Combined Consent Regime prescribed under the Air /Water Act - reg.

- Ref:**
- 1) Circular of Penal Fees for violating Combined Consent Regime prescribed under the Air /Water Act issued vide No. BO/MPCB/AS(T)/Circular/B-220712FTS0047, dated 12/07/2022.
 - 2) Minutes of 182nd Board Meeting held on 12/02/2024.
 - 3) Circular Amnesty Scheme for Penal Fees for violating Combined Consent Regime prescribed under the Air /Water Act issued vide No. BO/MPCB/AS(T)/Circular/B-240227FTS0039, dated 27/02/2024.
 - 4) Minutes of 183rd Board Meeting held on 13/06/2024
 - 5) Circular for Extension of Amnesty Scheme for Penal Fees for violating Combined Consent Regime prescribed under the Air /Water Act issued vide No. BO/MPCB/AS(T)/Circular/B-240627FTS0084, dated 27/06/2024.
 - 6) Representations received from CREDAI & Industrial Associations.

As per 182nd Board meeting held on 12/02/2024, Maharashtra Pollution Control Board has issued Circular dated 27/02/2024 vide reference 3 above, for Amnesty Scheme for Penal Fees for violating Combined Consent Regime prescribed under the Air /Water Act & the scheme was applicable for the period of 3 months i.e., from 01/03/2024 to 31/05/2024.

Later, considering the positive response received to the Amnesty scheme by the industries/health care establishments, the said Amnesty Scheme was extended for further 3 months period upto 31/08/2024 i.e., from 1st June 2024 upto 31st August 2024 vide circular at reference 5 above.

MPC Board is now in receipt of several representations from CREDAI & other industrial associations requesting one final extension of the Amnesty scheme introduced by the Board.

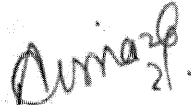
Considering the representations from CREDAI & various industrial associations, the Amnesty Scheme for Penal Fees is extended for a further 3 months period i.e., from 1st September 2024 upto 31st December 2024.

All other conditions prescribed in earlier circulars issued under Amnesty Scheme & Extension of Amnesty Scheme at reference 3 & 5 above remain unchanged expect for the extension period i.e., for a further 3 months period i.e., from 1st September 2024 upto 31st December 2024.

The duration of the scheme will not be extended. The earlier Penal Fees circular dated 12/07/2022 will come into force automatically after the end of amnesty period.

The Amnesty Scheme fees amount to be paid by PP through online e-payment gateway.

All the Officers of the Board should implement this circular scrupulously without fail.


(Dr Avinash Dhakne, IAS)
Member Secretary

Copy submitted to: The Hon'ble Chairman, MPC Board Mumbai- for favor of information.

Copy to:

1. All HODs, MPC Board Mumbai. - For information & necessary action
2. PRO, MPCB Mumbai. He is directed to give publicity of the Amnesty Scheme by way of news, awareness in leading newspapers.

Copy to:

1. All Regional Officer, MPC Board. They are directed to ensure that the above **Amnesty Scheme shall be brought to the notice of all Industrial Associations in their jurisdiction & give wide publicity and immediately calculate & provide link to the industries through online e-payment gateway for payment of penal fees after verification of the application wrt grant of consent accordingly.**
2. All Sub-Regional Officer, MPC Board. They are directed to ensure that the above **Amnesty Scheme shall be brought to the notice of all Industrial Associations in their jurisdiction & give wide publicity and immediately calculate & provide link to the industries through online e-payment gateway for payment of penal fees after verification of the application wrt grant of consent accordingly.**
3. SO/EIC- He is directed to host the circular on Board's website.